Vol. 270
No. 8

Friday,
6 February, 2026
17 Magha, 1947(Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

CONTENTS

Papers Laid on the Table (pages 1 — 7)

Statement by Minister—

Status of implementation of the Observations/Recommendations contained in the One Hundred Eighty-eighth Report of the Department-related Parliamentary Standing Committee on Commerce (pages 7 — 8)

Matters raised with permission—

Need to curb ultra-processed foods to protect children's health and build a strong foundation for a developed India (pages 8 — 9)

Concern over rising cyber frauds targeting tourists in Goa and other tourist destinations (pages 9 — 11)

Need for strengthening road safety infrastructure for Persons with Disabilities (pages 11 — 12)

Demand for 45-Day Paid Elderly Wellness Leave to support India's senior citizens (pages 12 — 13)

©

RAJYA SABHA SECRETARIAT
NEW DELHI

Concern over the inadequate conservation of national heritage sites in the country (pages 13 — 14)

Concern over the menace of stray animals in Uttar Pradesh (pages 15 — 16)

Need for enhancement of air connectivity and flight operations at Belagavi Airport in Karnataka (pages 16 — 17)

Demand for construction of flyover or underground passage to protect elephant and wildlife corridors in the foothill areas of North Bengal (page 17)

Need for reduction of interest rates on Power Finance Corporation (PFC) and REC loans to alleviate financial stress on Tamil Nadu Generation and Distribution Corporation (TANGEDCO) (page 18)

Need for continuity of life-saving treatment for patients with Lysosomal Storage Disorders (page 19)

Demand for establishment of assembly units of electronic/electrical garments PSU in Manipur (page 20)

Concern over shortage of qualified special needs educators and its impact on inclusive education in the country (pages 20 — 21)

Concern over repeated ONGC blowouts and industrial safety failures in Dr. B.R. Ambedkar Konaseema District, Andhra Pradesh (pages 21 — 22)

Proposal for introduction of Corporate Research Responsibility (CRR) in the Companies Act (pages 22 — 24)

Concern over the *Pradhan Mantri Gram Sadak Yojana* (PMGSY) Guidelines in Hilly region (pages 24 — 25)

Demand to protect and commemorate the site of derailment of a Military Special Train at Panikhaiti (Assam) during the Quit India Movement (pages 25 — 26)

Website : http://rajyasabha.nic.in
https://sansad.in/rs
E-mail: rsedit-e@rss.sansad.in

Contents Page

Need for regulation of social media to prevent spread of rumors and ensure accountability (pages 26 – 27)

Demand to integrate Foot Reflexology Studies under the AYUSH Framework (pages 27 – 28)

Demand for introduction of a premium train service between Pune and Delhi (page 29)

Need for all-weather connectivity to Pangi Valley through the Chamba-Killar-Leh corridor (pages 29 – 30)

Need to review ethanol supply cuts by Oil Marketing Companies in Bihar to ensure contract continuity and policy stability (pages 30 – 31)

Oral Answers to Questions (pages 31 – 59)

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials*]*

Private Members' Bills —

The Bharatiya Nyaya Sanhita (Amendment) Bill, 2024—*Introduced* (page 60)

The Constitution (Amendment) Bill, 2024 *(amendment of articles 243D and 243T)*— *Introduced* (page 60)

The Census (Amendment) Bill, 2025— *Introduced* (page 61)

The Airline Passengers' Rights Bill, 2024—*Introduced* (page 61)

The Employees' Wellbeing Bill, 2025— *Introduced* (page 61)

The Regulation of Animal Breeding Bill, 2025— *Introduced* (page 62)

The National Commission for Fishermen (Welfare and Support) Bill, 2025— *Introduced* (page 62)

The Representation of the People (Amendment) Bill, 2025 *(amendment of section 2 and insertion of new Chapter VIIB)*— *Introduced* (pages 62 - 63)

The Environment (Protection) Amendment Bill, 2025— *Introduced* (page 63)

Contents Page

The Educational Consultancies Regulation Bill, 2025 — *Introduced* (page 63)

The Right to Disconnect Bill, 2025 — *Introduced* (page 63)

The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2025 — *Introduced* (page 64)

The Small Claims Court Bill, 2025 — *Introduced* (page 64)

The Persons with Rare and Life-Threatening Diseases (Financial Support and Medical Entitlement) Bill, 2025 — *Introduced* (pages 64 – 65)

The Clinical Establishments (Registration and Regulation) Amendment Bill, 2025 — *Introduced* (page 65)

The *Kisan Jeevan Suraksha Evam Durghatna Pratipurti Vidheyak*, 2025 — *Introduced* (page 65)

The *Pravasi Bharatiya Kaushal Evam Pratibha Prerak Vidheyak*, 2025 — *Introduced* (page 66)

The National Ranking and Accreditation Authority for Higher Educational Institutions Bill, 2025 — *Introduced* (page 66)

The National Commission for Women (Amendment) Bill, 2025 — *Introduced* (page 66 – 67)

The Food Safety and Standards (Amendment) Bill, 2026 — *Introduced* (page 67)

The Commission for Air Quality Management in National Capital Region and Adjoining Areas (Amendment) Bill, 2026 — *Introduced* (page 68)

The Online Matrimonial and Dating Services (Promotion and Regulation) Bill, 2026 — *Introduced* (page 68)

The Medical Gases (Quality, Safety and Regulation) Bill, 2026 — *Introduced* (page 69)

The Delivery Platforms (Verification of Antecedents of Delivery Personnel) Bill, 2026 — *Introduced* (page 69)

Contents Page

The Artificial Intelligence (Human Health and Medical Education) Regulation Bill, 2026— *Introduced* (pages 69 — 70)

The Constitution (Amendment) Bill, 2026 (*amendment of articles 15,16, 124, 217, 224 and Seventh Schedule and substitution of article 130*)— *Introduced* (page 70)

The Virtual Court Proceedings Bill, 2026— *Introduced* (page 70)

The Temple Autonomy, Governance and Cultural Heritage Management Bill, 2026— *Introduced* (page 71)

The Advanced Medical Response Infrastructure and Training Bill, 2026— *Introduced* (page 71)

The Domestic Workers (Social Security and Welfare) Bill, 2026— *Introduced* (pages 71 — 72)

The Shakti Samman (Pay Parity for Women) Bill, 2026— *Introduced* (page 72)

The Critical Infrastructure (Resilience, Protection and Accountability) Bill, 2026— *Introduced* (page 72)

The Urban Areas (Development and Regulation) Bill, 2024— *Withdrawn* (page 73)

The Protection of Children from Sexual Offences (Amendment) Bill, 2024— *Under Consideration* (pages 73 — 76)

Contents Page

RAJYA SABHA

Friday, the 6th February, 2026/17 Magha, 1947 (Saka)

The House met at eleven of the clock,
MR. CHAIRMAN *in the Chair.*

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Papers to be laid on the Table.

I. Notification of the Ministry of Electronics and Information Technology

II. Report and Accounts (2024-25) of the DIC, New Delhi and related papers

III. Notifications of the Ministry of Commerce and Industry

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA): Sir, I lay on the Table —

I. A copy (in English and Hindi) of the Ministry of Electronics and Information Technology Notification No. HQ-30011/5/2025-AU-HO., dated the 9th December, 2025, publishing the Aadhaar (Authentication and Offline Verification) Amendment Regulations, 2025, under Section 55 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.

[Placed in Library. *See* No. L.T. 6176/18/26]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

(a) Annual Report and Accounts of the Digital India Corporation (DIC), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L.T. 6177/18/26]

Contents Page

III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department for Promotion of Industry and Internal Trade), issued under Section 16 of the Bureau of Indian Standards Act, 2016: -

(1) S.O. 165(E)., dated the 12th January, 2026, rescinding the Notification No. S.O. 4092(E), dated the 18th September, 2023.

(2) S.O. 187(E)., dated the 13th January, 2026, publishing the Electrical Accessories (Quality Control) Amendment Order, 2026.

(3) S.O. 219(E)., dated the 15th January, 2026, publishing the Cookware, Utensils and Cans for Foods and Beverages (Quality Control) Order, 2026.

[Placed in Library. *See* No. L.T. 6310/18/26]

I. Notifications of the Ministry of Agriculture and Farmers Welfare

II. Report and Accounts (2021-22) **of MAIDCL, Mumbai**

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (श्री रामनाथ ठाकुर): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँः—

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare), issued under Section 5 of the Insecticides Act, 1968: -

(1) S.O. 6028(E)., dated the 26th December, 2025, amending the Principal Notification No. S.O. 79(E), dated the 3rd February, 1997.

(2) S.O. 91(E)., dated the 6th January, 2026, amending the Principal Notification No. S.O. 79(E), dated the 3rd February,1997.

[Placed in Library. For (1) and (2), *see* No. L.T. 6148/18/26]

(ii) A copy (in English and Hindi) of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) Notification No. S.O. 90(E)., dated the 6th January, 2026, amending the Principal Notification No. G.S.R. 301(E), dated the 1st March, 1971, issued under Section 4 of the Insecticides Act, 1968.

[Placed in Library. *See* No. L.T. 6148/18/26]

(iii) A copy (in English and Hindi) of the Ministry of Agriculture and Farmers

Contents Page

Welfare (Department of Agriculture and Farmers Welfare) Notification No. S.O. 271(E)., dated the 20th January, 2026, publishing the Plant Quarantine (Regulation of Import into India) (First Amendment) Order, 2026, issued under sub-section (1) of Section 3 of the Destructive Insects and Pests Act, 1914.

[Placed in Library. *See* No. L.T. 6315/18/26]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

(a) Fifty-sixth Annual Report and Accounts of the Maharashtra Agro Industries Development Corporation Ltd. (MAIDCL), Mumbai, Maharashtra, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L.T. 6147/18/26]

I. Notifications of the Ministry of Railways

II. Report (2024-25) on the Progress made in the intake of SC and ST against vacancies reserved for them in recruitment and promotion categories on the Railways

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH): Sir, I lay on the Table: -

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Railways framed under Article 309 of the Constitution of India:-

(1) G.S.R.852(E)., dated the 17th November, 2025, publishing the Railway Services (Payment of Gratuity under National Pension System) Rules, 2025, along with delay statement.

(2) G.S.R. 23(E)., dated the 13th January, 2026, publishing the Railway Services (Pension) Rules, 2026.

[Placed in Library. For (1) and (2), *see* No. L.T. 6185/18/26]

Contents Page

(ii) A copy (in English and Hindi) of the Ministry of Railways Notification No. G.S.R. 41(E)., dated the 16th January, 2026, publishing the Railway Passengers (Cancellation of Ticket and Refund of Fare) Amendment Rules, 2026, under Section 199 of the Railways Act, 1989.

[Placed in Library. *See* No. L.T. 6186/18/26]

II. A copy each (in English and Hindi) of the following papers: -

(a) Report on the Progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways, for the year 2024-25 (for the year ending 31stMarch, 2025).

(b) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

[Placed in Library. *See* No. L.T. 6184/18/26]

I. Report and Accounts (2024-25) of RINL, Visakhapatnam and related papers

II. MoU between the Govt. of India and the Bridge and Roof Co. (India) Ltd. for the year 2025-26

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA): Sir, I lay on the Table—

I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

(a) Forty-third Annual Report and Accounts of the Rashtriya Ispat Nigam Limited (RINL), Visakhapatnam, Andhra Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L.T. 6161/18/26]

Contents Page

II. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Heavy Industries) and the Bridge and Roof Co. (India) Ltd., for the year 2025-26.

[Placed in Library. *See* No. L.T. 6162/18/26]

I. Notifications of the Ministry of Textiles

II. Reports and Accounts (2024-25) of NHDC, Noida; WWEPC, New Delhi; SITRA, Coimbatore; PDEXCIL, Mumbai; and TEXPROCIL, Mumbai and related papers

वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्र मार्गेरिटा): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ –

I. (i) A copy (in English and Hindi) of the Ministry of Textiles Notification No. S.O. 6138(E)., dated the 31st December, 2025, amending the Principal Notification No. S.O. 1830(E), dated the 22nd April, 2025, under sub-section (2) of Section 3 of the Jute Packaging Materials (Compulsory Use in Packing Commodities) Act, 1987.

[Placed in Library. *See* No. L.T. 6171/18/26]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Textiles, under Section 13B of the Central Silk Board Act, 1948:-

(1) S.O. 6140(E)., dated the 31st December, 2025, notifying the nomination of the person, as mentioned therein, to serve as Member of the Central Silk Board for a period of three years from the date of this notification.

(2) S.O. 169(E)., dated the 12th January, 2026, notifying the nomination of the member of Rajya Sabha, as mentioned therein, having been duly elected to be Member of the Central Silk Board for a period of three years w.e.f. 18.12.2025 or till completion of his term in Rajya Sabha, whichever is earlier.

(3) S.O. 350(E)., dated the 22nd January, 2026, notifying the nomination of Officers, as mentioned therein, to serve as Member of the Central Silk Board for a period of three years from the date of this notification.

[Placed in Library. For (1) to (3), *see* No. L.T. 6170/18/26]

II. (A) (1) A copy each (in English and Hindi) of the following papers, under sub-

Contents Page

section (1) (b) of Section 394 of the Companies Act, 2013: -

(a) Forty-second Annual Report and Accounts of the National Handloom Development Corporation Limited (NHDC), Noida, Uttar Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L.T. 6169/18/26]

(B) A copy each (in English and Hindi) of the following papers:-

(i) (a) Sixtieth Annual Report and Accounts of the Wool &Woollens Export Promotion Council (WWEPC), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

(c) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

[Placed in Library. *See* No. L.T. 6164/18/26]

(ii) (a) Annual Report and Accounts of the South India Textile Research Association (SITRA), Coimbatore, Tamil Nadu, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Association.

(c) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

[Placed in Library. *See* No. L.T. 6164/18/26]

(iii) (a) Thirtieth Annual Report and Accounts of the Powerloom Development and Export Promotion Council (PDEXCIL), Mumbai, Maharashtra, for the year 2024-25, together with the Auditor's Report on the Accounts.

Contents Page

(b) Review by Government on the working of the above Council.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 6163/18/26]

(iv) (a) Seventy-first Annual Report and Accounts of the Cotton Textiles Export Promotion Council (TEXPROCIL), Mumbai, Maharashtra, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 6165/18/26]

MR. CHAIRMAN: Statement by Minister, Shri Jitin Prasada.

STATEMENT BY MINISTER

Status of implementation of the Observations/Recommendations contained in the One Hundred Eighty-eighth Report of the Department-related Parliamentary Standing Committee on Commerce

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA): Sir, I lay a statement regarding status of implementation of the Observations/Recommendations contained in the One Hundred Eighty-eighth Report of the Department-related Parliamentary Standing Committee on Commerce on Action Taken by Government on the Recommendations/Observations of the Committee contained in its One Hundred and Eighty-seventh Report on 'Comprehensive Strategy to Map Major Products and Countries to Maximise Exports and Minimise Imports' pertaining to the Ministry of Commerce and Industry.

[Placed in Library. *See* No. L.T. 6156/18/26]

MR. CHAIRMAN: Now, Matters Raised with Permission. Shri Subhash Barala. ...(*Interruptions*)...

Contents Page

SHRI SAKET GOKHALE (West Bengal): Mr. Chairman, Sir, I want to say something.

MR. CHAIRMAN: No, no. ...(*Interruptions*)... No disturbance, please. ...(*Interruptions*)... Subhash Barala ji, please speak.

श्री सुभाष बराला (हरियाणा): सभापति महोदय, ...(**व्यवधान**)...

SHRI SAKET GOKHALE: Sir, I have a point of order. ...(*Interruptions*)...

SHRI JAIRAM RAMESH (Karnataka): Mr. Chairman, Sir, this is... ...(*Interruptions*)...

SHRIMATI SAGARIKA GHOSE (West Bengal): Sir, this is very important. ...(*Interruptions*)...

MR. CHAIRMAN: No, no. After this... ...(*Interruptions*)... Raise it after this. ...(*Interruptions*)... Nothing will go on record except Shri Subhash Barala's Zero Hour submission. ...(*Interruptions*)...

MATTERS RAISED WITH PERMISSION

Need to curb ultra-processed foods to protect children's health and build a strong foundation for a developed India

श्री सुभाष बराला (हरियाणा): सभापति महोदय, आपने मुझे बहुत महत्वपूर्ण विषय पर बोलने का अवसर दिया है। ...(**व्यवधान**)... माननीय सभापति महोदय, भारतीय सभ्यता ने भोजन को कभी केवल उपभोग की वस्तु नहीं माना। ...(**व्यवधान**)... हमारे लिए अन्न संस्कार था, विज्ञान था और संतुलन था। ...(**व्यवधान**)... माँ के हाथ का सादा भोजन, मौसमी अनाज, दालें, लस्सी, दही और मोटे अनाज ही वे आधार रहे हैं, जिन्होंने पीढ़ियों तक भारत को स्वस्थ, श्रमशील और आत्मनिर्भर बनाए रखा। ...(**व्यवधान**)... आज स्थिति बदल रही है। ...(**व्यवधान**)... बच्चे पैकेट वाले, मीठे और नमकीन खाद्य पदार्थों के आदी हो रहे हैं, जिससे वे भरपेट तो खा रहे हैं, लेकिन पोषित नहीं हो पा रहे हैं। परिणामस्वरूप मोटापा, डायबिटीज़ और अन्य बीमारियाँ तेजी से बढ़ रही हैं। हर चार में से एक वयस्क प्री-डायबिटिक या डायबिटिक है और बच्चों में मोटापा चिंताजनक स्तर पर पहुँचने की तरफ बढ़ रहा है। अल्ट्रा प्रोसेस्ड फूड में पोषण कम और चीनी, नमक व अस्वस्थ वसा अधिक होती है। इन्हें बच्चों को आकर्षित करने के लिए जानबूझकर इस तरह प्रचारित किया जाता है कि वे लत बन जाएँ। इससे हमारे बच्चे उपभोक्ता नहीं, बल्कि बाजार बनते जा रहे हैं। यह केवल स्वास्थ्य का नहीं, बल्कि विकसित भारत की नींव का प्रश्न है। अस्वस्थ बच्चे भविष्य में मजबूत कार्यबल नहीं बन पाएँगे और देश पर स्वास्थ्य खर्च का बोझ बढ़ेगा। इसलिए सरकार से आग्रह है कि बच्चों को लक्षित विज्ञापनों पर रोक लगे, हर पैकेट पर स्पष्ट चेतावनी लेबल हो, स्कूलों व

Contents Page

आंगनवाडियों में पारम्परिक और मोटे अनाज को बढ़ावा दिया जाए तथा ईट राइट इंडिया और मिलेट्स मिशन को मजबूत किया जाए।

मान्यवर, अमेरिकन साइंटिस्ट की एक रिसर्च के आधार पर एक पेपर पब्लिश हुआ है। यह पेपर एडिक्शन साइंस, पब्लिक हेल्थ हिस्ट्री और पॉलिसी से सबूतों को मिलाकर दिखाता है कि कितने अल्ट्रा-प्रोसेस्ड फूड्स को जान बूझकर उसी इंडस्ट्री प्लेबुक का इस्तेमाल करके बनाया गया था, जिससे मॉडर्न सिगरेट बनी। इसके कारण यह बच्चों के अंदर लत बनती जा रहा है। यूनाइटेड किंगडम के उदाहरण से हमें सीख लेते हुए भारत में भी कड़े नियम बनाने चाहिए। स्वस्थ बच्चे ही विकसित भारत की मजबूत नहीं है।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Subhash Barala: Shrimati Priyanka Chaturvedi (Maharashtra), Shri R. Girirajan (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Shri Niranjan Bishi (Odisha), Dr. Medha Vishram Kulkarni (Maharashtra), Shrimati Maya Naroliya (Madhya Pradesh), Dr. Sasmit Patra (Odisha), Shri Sujeet Kumar (Odisha), Shri P. Wilson (Tamil Nadu), Shrimati Sangeeta Yadav (Uttar Pradesh), Dr. Kavita Patidar (Madhya Pradesh), Shri Chunnilal Garasiya (Rajasthan), Shri Banshilal Gurjar (Madhya Pradesh), Dr. Bhim Singh (Bihar), Shri Kanad Purkayastha (Assam), Dr. Anil Sukhdeorao Bonde (Maharashtra), Dr. Kalpana Saini (Uttarakhand), Dr. Meenakshi Jain (Nominated), Dr. Sumer Singh Solanki (Madhya Pradesh), Shri Lahar Singh Siroya (Karnataka), Shri Ram Chander Jangra (Haryana), Shri Govindbhai Laljibhai Dholakia (Gujarat), Shri Dorjee Tshering Lepcha (Sikkim), Shri Meda Raghunadha Reddy (Andhra Pradesh), Shri Devendra Pratap Singh (Chhattisgarh) and Shri Sadanand Mhalu Shet Tanavade (Goa). (Ends)

SHRI SAKET GOKHALE (West Bengal): Sir, I am on a point of order. ...*(Interruptions)*...

SHRIMATI SAGARIKA GHOSE (West Bengal): Sir, Mr. Gokhale has a point to make. ...*(Interruptions)*...

MR. CHAIRMAN: Now, Shriman Sadanand Mhalu Shet Tanavade.

Concern over rising cyber frauds targeting tourists in Goa and other tourist destinations

SHRI SADANAND MHALU SHET TANAVADE (Goa): Thank you Mr. Chairman, Sir, for giving me this opportunity to raise an important issue. I rise to draw the attention

Contents Page

of this august House to the growing menace of cyber frauds targeting tourists in major tourist destinations, such as Goa and several other States. ...*(Interruptions)*...
SHRI SAKET GOKHALE: Sir, I have a point of order. ...*(Interruptions)*...

MR. CHAIRMAN: You are always disturbing. Please sit down. ...*(Interruptions)*...

SHRIMATI SAGARIKA GHOSE: Sir, he is on a point of order. ...*(Interruptions)*...

MR. CHAIRMAN: You know, the Chairman's ruling is final. Please sit down. ...*(Interruptions)*...

SHRI SADANAND MHALU SHET TANAVADE: Sir, in recent years, Goa emerged as a major tourist hub and also attracted digital nomads and remote workers. While this has helped the local economy, it has, unfortunately, led to sharp rise in online scams relating to hotel, accommodation bookings and digital payments. There have been several cases where fake hotels, holiday homes, home-stays and other accommodation are listed on online platforms. Fraudsters also create fake websites in the name of well known hotels or booking portals. Tourists fall prey to these scams and, on reaching Goa, discover that no such booking exist or that hotel itself does not exist. This not only ruins the family holiday but also causes heavy financial losses as they are made to pay large advance amount. Despite regular advisories, these fraudsters continue to resurface using fake websites, virtual mobile numbers, international internet calls and anonymous digital platforms. Advisory warnings alone are not sufficient to deal with these organized gangs. There is an urgent need for strict measures. Tourist-related websites should be allowed to operate only after KYC verification. Websites, without verified credentials, should be identified, blocked and immediately banned. Chairman, Sir, this is a serious issue, affecting tourist safety, causing financial losses running into hundreds of crores and damaging Goa's reputation as a safe tourist destination.

In today's digital age, protecting tourists online is as important as ensuring their physical safety. Protecting digital safety of tourists is essential to safeguard India's tourism economy and our global image. Chairman, Sir, I urge the Government to take strong action by enforcing strict norms and ensuring real-time monitoring and takedown of fraudulent platforms. Thank you.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Sadanand Mhalu Shet Tanavade: Shri R. Girirajan (Tamil Nadu), Shri Niranjan Bishi (Odisha), Dr. Medha Vishram Kulkarni

Contents Page

(Maharashtra), Dr. Sasmit Patra (Odisha), Shri Sujeet Kumar (Odisha), Dr. John Brittas (Kerala), Shri P. Wilson (Tamil Nadu), Dr. Meenakshi Jain (Nominated), Dr. Kavita Patidar (Madhya Pradesh), Shri Kanad Purkayastha (Assam) and Shrimati Maya Narolia (Madhya Pradesh).

Need for strengthening road safety infrastructure for Persons with Disabilities

श्रीमती संगीता यादव (उत्तर प्रदेश): माननीय सभापति महोदय, आपने मुझे Zero Hour में बोलने का अवसर दिया, इसके लिए मैं आपका आभार प्रकट करती हूं और सदन को प्रणाम करती हूं। महोदय, मैं विकसित भारत की ओर हमारी यात्रा के एक अत्यंत महत्वपूर्ण विषय पर सदन का ध्यान आकर्षित कराना चाहती हूँ। सुगम्य फुटपाथ न केवल दिव्यांगजनों का अधिकार है, बल्कि पर्यावरण संरक्षण का सशक्त माध्यम भी है। सुगम्य भारत अभियान के अंतर्गत हमारी सरकार ने ऐतिहासिक कार्य किए हैं, किंतु हमारे शहरों में आज भी लास्ट माइल कनेक्टिविटी एक गंभीर चुनौती बनी हुई है। मिनिस्ट्री ऑफ हाउसिंग एंड अर्बन अफेयर्स के 2021 के दिशा-निर्देशों में 1200 से लेकर 1800 एमएम चौड़ाई, 1.12 रैम्प ढलान और टैक्सटाइल पेविंग के स्पष्ट मानक हैं। फिर भी ऑडिट बताते हैं कि 95 परसेंट शहरी मार्गों पर आज भी बाधाएं बनी हुई हैं, जिससे वे व्हील चेयर का उपयोग कर जान जोखिम में डालकर मुख्य सड़क पार करने को मजबूर हैं। दिव्यांगजनों के कार्यबल से बाहर रहने के कारण देश को सालाना लगभग 17.9 लाख करोड़ का नुकसान भी हो रहा है। 2023 में 35,000 से अधिक पैदल यात्रियों की मृत्यु हुई है। गंभीर चिंता का विषय यह है कि हम एक डेटा प्लैन्ड स्पॉट का सामना भी कर रहे हैं। हमारे दुर्घटना आंकड़ों में एनसीआरबी और मिनिस्ट्री ऑफ रोड ट्रांसपोर्ट एंड हाईवे सामान्य पैदल यात्रियों और दिव्यांगजनों के बीच में कोई अंतर भी नहीं कर पा रहे हैं। यदि टूटे हुए फुटपाथ के कारण कोई व्हीलचेयर उपयोगकर्ता या नेत्रहीन व्यक्ति दुर्घटना का शिकार होता है, तो उसे केवल पैदल यात्री दुर्घटना के रूप में दर्ज किया जाता है। पैदल यात्रियों की मृत्यु में 7.7 प्रतिशत की वृद्धि को देखते हुए इस डाटा के अंतर को बांटना आवश्यक है।

माननीय सभापति महोदय, हमारी सरकार दिव्यांगजन भाई-बहनों के लिए बहुत कुछ कर रही है। उनके लिए दिव्यांग मेले भी लग रहे हैं, हम उन्हें रोजगार से भी जोड़ रहे हैं, लेकिन इसके साथ ही मैं सरकार से कुछ डिमांड्स करना चाहूंगी। सबसे पहले सड़क दुर्घटना डाटा में दिव्यांगता स्थिति का एक कॉलम अलग से जोड़ा जाए, ताकि जोखिमों का सही आकलन हो सके। सभी निर्माण कार्यों में मिनिस्ट्री ऑफ हाउसिंग एंड अर्बन अफेयर्स में दिव्यांगता के जो 2021 के मानक हैं, उनका कड़ाई से पालन सुनिश्चित किया जाए। इसके साथ ही, हमें यह सुनिश्चित करना होगा कि संविधान के अनुच्छेद 21 के अनुसार जो सबको जीवन का अधिकार है, उसमें हम अपने दिव्यांगजन भाई-बहनों को अलग से तवज्जो दें। धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shrimati Sangeeta Yadav: Shri R. Girirajan (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Dr. Medha Vishram Kulkarni (Maharashtra),

Contents Page

Shrimati Maya Naroliya (Madhya Pradesh), Dr. Sasmit Patra (Odisha), Dr. John Brittas (Kerala), Shrimati Jaya Amitabh Bachchan (Uttar Pradesh), Shri Subhash Barala (Haryana), Shrimati S. Phangnon Konyak (Nagaland), Dr. Kavita Patidar (Madhya Pradesh), Dr. Kalpana Saini (Uttarakhand), Shri Devendra Pratap Singh (Chhattisgarh), Shri Dorjee Tshering Lepcha(Sikkim), Shri Govindbhai Laljibhai Dholakia (Gujarat), Shri Harsh Vardhan Shringla(Nominated) and Shri Sadanand Mhalu Shet Tanavade (Goa).

Now, Shrimati Sumitra Balmik.

Demand for 45-Day Paid Elderly Wellness Leave to support India's senior citizens

श्रीमती सुमित्रा बाल्मीक (मध्य प्रदेश): सभापति महोदय, मैं आज इस सदन के माध्यम से एक ऐसे विषय पर आपका ध्यान केंद्रित करना चाहती हूं, जो हमारी सांस्कृतिक विरासत और विकसित भारत की आधुनिक जनसांख्यिकीय सच्चाइयों के बीच एक सेतु का काम करता है। माननीय सभापति महोदय, हमारी संस्कृति में कहा गया है कि:

"उनके होने भर से सभी मुश्किलें दूर हो जाती हैं,
माता-पिता वो भगवान हैं, जिनके आगे हर दुआ मंजूर हो जाती है।"

महोदय, प्रधान मंत्री जी के दूरदर्शी नेतृत्व में हमारी सरकार युवाओं और महिलाओं के उत्थान के ऐतिहासिक कदम उठा रही है। लेकिन अब मुझे एक और बात कहने का समय आ गया है कि जिस प्रकार से 'सैंडविच पीढ़ी' मौन पुकार कर रही है, वे अपनी नौकरी की जरूरतों की वजह से अपनी नौकरी और अपने माता-पिता की सेवा के नैतिक कर्तव्य के बीच में झूल रहे हैं। महोदय, सबसे अधिक युवा शक्ति होते हुए भी इस वर्ष 2026 में भारत में वरिष्ठ नागरिकों की संख्या 14.9 करोड़ से अधिक हो गयी है। 2036 तक यह आंकड़ा 23 करोड़ को पार कर जाएगा। जल्द ही हर तीसरा भारतीय बुजुर्ग होगा। तीव्र शहरीकरण और रोजगार के कारण करोड़ों युवा गृह नगरों से विस्थापित होकर दूर बस गए हैं। पीछे रह गए हैं, तो उनके बुजुर्ग माता-पिता। जब हर घर में बुजुर्गों को किसी मेडिकल इमरजेंसी की, सामान्य देखभाल की जरूरत होती है, तो एक शारीरिक उपस्थिति बहुत जरूरी होती है - या तो उनका बेटा या उनकी बेटी। जब वे ऑफिस से छुट्टी लेने के लिए परेशान होते हैं, तो उन्हें छुट्टी नहीं मिलती है। 'सिल्वर इकोनॉमी' तेजी से बढ़ रही है, लेकिन इस इकोसिस्टम की सफलता के लिए यह जरूरी है कि उनकी प्राथमिक देखभाल के लिए बेटे या बेटी का होना बहुत जरूरी है। वे छुट्टी के लिए परेशान होते हैं।

महोदय, मैं सरकार से आग्रह करना चाहती हूं कि मातृत्व (Maternity), पितृत्व (Paternity) और अध्ययन अवकाश (Study Leave) की तर्ज पर सरकारी और निजी, दोनों क्षेत्रों में 45 दिनों का 'सशुल्क वृद्धजन कल्याण अवकाश' बहुत आवश्यक है। महोदय, यह अवकाश 60 वर्ष से अधिक आयु के माता-पिता के लिए गंभीर बीमारी के कारण उन परिवारों में उन बच्चों को

Contents Page

मिलना चाहिए। महोदय, मैं कहना चाहती हूँ कि जैसे एक मां 20 वर्ष अपने बच्चे को पालने में देती है, उसी तरह एक पुत्र को भी छुट्टी मिलनी चाहिए। मैं कहना चाहती हूं:

"दिल की गहराइयों से एक सबक सीखा है,
बिना मां-बाप के सारा जीवन फीका है।"

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shrimati Sumitra Balmik: Shrimati Priyanka Chaturvedi (Maharashtra), Shri R. Girirajan (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Shri Niranjan Bishi (Odisha), Shri Satnam Singh Sandhu (Nominated), Shri Sujeet Kumar (Odisha), Shri P. Wilson (Tamil Nadu), Dr. Bhim Singh (Bihar), Dr. Sumer Singh Solanki (Madhya Pradesh), Dr. Kalpana Saini (Uttarakhand), Shri Banshilal Gurjar (Madhya Pradesh), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Dr. Kavita Patidar (Madhya Pradesh), Shri Devendra Pratap Singh (Chhattisgarh), Shri Shambhu Sharan Patel(Bihar), Shri Govindbhai Laljibhai Dholakia (Gujarat), Shri Dorjee Tshering Lepcha(Sikkim), Dr. Sasmit Patra (Odisha), Shrimati Maya Naroliya (Madhya Pradesh), Dr. Medha Vishram Kulkarni (Maharashtra)

Now, Shri Ramji Lal Suman.

Concern over the inadequate conservation of national heritage sites in the country

श्री रामजी लाल सुमन (उत्तर प्रदेश): सभापति जी, अभी राष्ट्रपति जी के अभिभाषण में सरकार ने प्रतिबद्धता दोहराई थी कि सरकार देश की सांस्कृतिक धरोहरों को सहेजने और संवारने का काम करेगी, लेकिन लगता यह है कि सरकार हमारे सांस्कृतिक धरोहरों को नष्ट करने का काम कर रही है। सभापति जी, अभी हाल में बनारस में मणिकर्णिका घाट है, वहां पर लगी हुई अलियाबाई होल्कर की मूर्ति और तमाम मंदिर बुलडोजर लगा कर ध्वस्त कर दिए गए। ...(**व्यवधान**)...

श्री सभापतिः नहीं, नहीं। ...(**व्यवधान**)...

श्री रामजी लाल सुमनः सभापति महोदय, इनको चुप कराइए।

MR. CHAIRMAN: Hon. Member, please address the Chair.

श्री रामजी लाल सुमनः सभापति महोदय, काशी हमारी सांस्कृतिक धरोहर है। सबसे महत्वपूर्ण सवाल यह है कि समाजवादी पार्टी के राष्ट्रीय अध्यक्ष, श्री अखिलेश यादव जी ने वहां हालात का जायजा लेने के लिए एक प्रतिनिधिमंडल भेजा था। ...(**व्यवधान**)... उत्तर प्रदेश की सरकार ने ...(**व्यवधान**)...

Contents Page

श्री सभापतिः नहीं, नहीं। Except hon. Member's speech, nothing else will go on record. ...*(Interruptions)*... Don't shout.

श्री रामजी लाल सुमनः सभापति महोदय, उत्तर प्रदेश की सरकार ने उस प्रतिनिधिमंडल को वहां जाने से रोक दिया। ...(**व्यवधान**)...

MR. CHAIRMAN: Hon. Member, please address the Chair ...*(Interruptions)*...

श्री रामजी लाल सुमनः सीधा-सीधा अपने गुनाहों पर एक पर्दा डालने के लिए, सरकार ने उस प्रतिनिधिमंडल को वहां नहीं जाने दिया।

MR. CHAIRMAN: Hon. Member, please address the Chair ...*(Interruptions)*...

श्री रामजी लाल सुमनः सभापति महोदय, मैं सबसे पहले लोकमाता अहिल्याबाई होलकर जी की स्मृति को प्रणाम करता हूं। लोकमाता अहिल्याबाई होलकर जी को जो लोग अपना वंशज मानते हैं, जैसे- पाल, बघेल, धनगर इत्यादि लोग हैं, लेकिन पूरे देश और दुनिया में लोकमाता अहिल्याबाई होलकर जी के शासन को लोग याद करते हैं।

सभापति महोदय, सबसे बड़ा सवाल यह है कि लोकमाता अहिल्याबाई ने 1767 से लेकर 1795 तक शासन किया और अपनी राजधानी इंदौर से बदल करके महेश्वर कर दी। उन्होंने बहुत से मंदिर बनवाए और बहुत से मंदिरों का जीर्णोद्धार कराया, घाट बनवाए, कुएं बनवाए, तालाब बनवाए और तमाम धर्मशालाओं का निर्माण किया। इसके साथ ही, उन्होंने अयोध्या, काशी, मथुरा, हरिद्वार, उज्जैन, द्वारका, नासिक और सोमनाथ आदि के मंदिरों को उन्होंने पुनः स्थापित किया।

सभापति महोदय, मैं उल्लेख करना चाहूंगा कि लोकमाता अहिल्याबाई होलकर के शासन के बारे में एनी बेसेंट द्वारा लिखित अपनी किताब "*Children of the Motherland*", इतिहासकार गोविंद सखाराम द्वारा 1933 में लिखित अपनी किताब "*The Main Currents of Maratha History*", 1849 के 'बंगाल गेजेट' तथा पंडित जवाहरलाल नेहरू जी ने जो किताब "Discovery of India" लिखी थी ...(**व्यवधान**)...

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Ramji Lal Suman: Dr. Fauzia Khan (Maharashtra), Shri R. Girirajan (Tamil Nadu), Shri Niranjan Bishi (Odisha), Shri Gurwinder Singh Oberoi (Jammu & Kashmir), Shri Saket Gokhale (West Bengal), Dr. John Brittas (Kerala), Shri P. Wilson (Tamil Nadu), Shri Imran Pratapgarhi (Maharashtra), Shri A. A. Rahim (Kerala), Shri Javed Ali Khan (Uttar Pradesh), Shrimati Jaya Amitabh Bachchan (Uttar Pradesh), Dr. Sasmit Patra (Odisha), Shrimati Priyanka Chaturvedi (Maharashtra) and Dr. V. Sivadasan (Kerala).

Contents Page

श्रीमान् श्री मिथलेश कुमार जी।

Concern over the menace of stray animals in Uttar Pradesh

श्री मिथलेश कुमार (उत्तर प्रदेश)**:** सभापति महोदय, आपने मुझे Zero Hour में अपनी बात रखने का जो मौका दिया है, इसके लिए मैं आपका बहुत-बहुत आभार प्रकट करता हूं। ...(**व्यवधान**)...

श्री सभापतिः आप बैठिए, प्लीज़। ...(**व्यवधान**)...

श्री मिथलेश कुमारः महोदय, मैं सदन के माध्यम से ...(**व्यवधान**)...

श्री सभापतिः मिथलेश कुमार जी, आप बोलिए। ...(**व्यवधान**)...

श्री मिथलेश कुमारः माननीय सभापति महोदय, आपने मुझे Zero Hour में बोलने का जो अवसर दिया है, इसके लिए मैं आपका बहुत-बहुत आभार प्रकट करता हूं। सभापति महोदय, मैं आपके माध्यम से उत्तर प्रदेश के एक अत्यंत गंभीर और जनहित से जुड़े विषय की ओर इस सदन का ध्यान आकर्षित करना चाहता हूं। वह विषय है - प्रदेश में सड़कों, खेतों और ग्रामीण क्षेत्रों में बड़ी संख्या में घूम रहे छुट्टा पशुओं की समस्या।

माननीय सभापति महोदय, उत्तर प्रदेश एक कृषि प्रधान राज्य है। आज प्रदेश के अनेक जनपदों में छुट्टा गोवंश किसानों की फसलों को भारी नुकसान पहुंचा रहे हैं। केवल कृषि ही नहीं, यह समस्या अब सड़क सुरक्षा से भी जुड़ चुकी है। राष्ट्रीय एवं राज्य राजमार्गों पर छुट्टा पशुओं के कारण आए दिन दुर्घटनाएं हो रही हैं, जिनमें निर्दोष नागरिकों की जानें जा रही हैं। शहरी और ग्रामीण क्षेत्रों में यह एक गंभीर चुनौती बनी हुई है।

माननीय सभापति महोदय, हमारे देश के माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी और उत्तर प्रदेश के यशस्वी मुख्य मंत्री माननीय श्री योगी आदित्यनाथ जी के नेतृत्व में गो-संरक्षण एवं गो-कल्याण की दिशा में अनेक सराहनीय प्रयास किए गए हैं। प्रदेश में गो-आश्रय स्थल स्थापित किए गए हैं तथा इनके संचालन हेतु धनराशि भी उपलब्ध कराई जा रही है। इसके बावजूद जमीनी स्तर पर इस समस्या का पूर्ण समाधान अभी एक बहुत बड़ी चुनौती बना हुआ है, जबकि गौवंशों से उत्पन्न होने वाला गोबर कृषि क्षेत्र में बहुत ही महत्वपूर्ण खाद का काम करता है। इससे रासायनिक खादों की खपत में 50 प्रतिशत की कमी हो जाती है, जबकि वह गोबर सड़कों पर तितर-वितर होकर के इधर-उधर चला जाता है।

महोदय, मैं कृषि के उपज बढ़ाने के लिए इस गोबर की खाद को अत्यंत महत्वपूर्ण मानता हूं। इसलिए मैं आपसे एक निवेदन करना चाहता हूं कि जो गौपालकों को वेतन मिलता है, वह अधिकारियों के द्वारा उनको समय पर नहीं दिया जाता, इसलिए गौपालक गौ-आश्रय छोड़कर चले जाते हैं। मैं सरकार से मांग करूंगा कि इस विषय को गंभीरता से लेते हुए, वहां पर गोपालकों की स्थायी रूप से नियुक्ति करने की कोई व्यवस्था की जाए। यह केवल एक राज्य का ही नहीं,

Contents Page

बल्कि पूरे प्रदेश के ग्रामीण समाज और कृषि व्यवस्था से जुड़ा हुआ विषय है। मुझे आशा है कि इस विषय को गंभीरता से लेते हुए, सरकार आवश्यक कदम उठाएगी। जय हिन्द! धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Mithlesh Kumar: Shri R. Girirajan (Tamil Nadu), Shri Niranjan Bishi (Odisha), Shri P. Wilson (Tamil Nadu), Shri Javed Ali Khan (Uttar Pradesh), Dr. Sasmit Patra (Odisha), Shrimati Priyanka Chaturvedi (Maharashtra), Dr. Kavita Patidar (Madhya Pradesh) and Shrimati Maya Naroliya (Madhya Pradesh).

Need for enhancement of air connectivity and flight operations at Belagavi Airport in Karnataka

श्री ईरण्ण कडाडी (कर्नाटक): माननीय सभापति महोदय, मैं सदन का ध्यान कर्णाटक की दूसरी राजधानी, बेलगावी में स्थित हवाई अड्डे से संबंधित मुद्दे की ओर आकर्षित करना चाहता हूँ। इसका निर्माण 1942 में रॉयल एयरफोर्स के द्वारा किया गया था। बेलगावी कर्णाटक, महाराष्ट्र और गोवा, तीन राज्यों की सीमा पर स्थित होने के कारण अत्यंत संवेदनशील और महत्वपूर्ण है। बेलगावी एक बड़ा रक्षा केंद्र है। यहाँ मराठा लाइट इंफेंट्री, आईटीबीपी, कमांडो ट्रेनिंग सेंटर और एयरफोर्स स्थित हैं। देश की रक्षा करने वाले हजारों जवान, प्रशिक्षणार्थी और अधिकारी लगातार यहाँ की यात्रा करते हैं। बेलगावी एक एजुकेशनल, मेडिकल और इंडस्ट्रियल हब है। केंद्र सरकार यहाँ एयरपोर्ट की इंफ्रास्ट्रक्चर बढ़ाने के लिए 262.64 करोड़ रुपए की लागत से नई एयरपोर्ट टर्मिनल बिल्डिंग और 25.98 करोड़ रुपए से एप्रन का विस्तार कर रही है। उड़ान-3 योजना के तहत बेलगावी को फाइव एयरलाइंस के माध्यम से 13 शहरों से जोड़ने का काम चल रहा था, लेकिन आज स्थिति यह है कि केवल दो एयरलाइंस बची हुई हैं और कनेक्टिविटी सिर्फ फाइव शहरों तक सीमित रह गई हैं।

बेलगावी हवाई अड्डा से वर्ष 2024-25 में 3,40,300 यात्रियों ने सफर किया, जो पिछले वर्ष की तुलना में लगभग 9 प्रतिशत की बढ़ोतरी है। इतनी भारी माँग के बावजूद एयरलाइंस उड़ान बंद कर रही है। एयरलाइंस केवल तब तक सेवा देती है, जब तक उन्हें सरकार से वायबिलिटी गैप फंडिंग या सब्सिडी मिलती है, जैसे ही सब्सिडी की अवधि खत्म होती है, वह उड़ान बंद कर देती है। उड़ान योजना की सब्सिडी समाप्त होने के बाद भी इन रूट्स पर यात्रियों की संख्या कम नहीं थी। मुंबई, दिल्ली, बेंगलुरु और हैदराबाद रूट पर लोड फैक्टर 85 परसेंट से 95 परसेंट तक था। जब फ्लाइट्स 90 परसेंट से अधिक क्षमता के साथ चल रही थी और बिना सब्सिडी के भी मुनाफा दे रही थी, तो एयरलाइंस द्वारा सर्विस बंद करना गलत है, इसलिए मेरी सरकार से माँग है कि नागरिक उड्डयन मंत्रालय उन एयरलाइंस पर सख्त कार्रवाई करे, जो हाईलोड फैक्टर होने के बावजूद केवल सब्सिडी खत्म होने पर रूट्स बंद कर देती है। रक्षा वाले और आम नागरिक की सुविधा के लिए मुंबई, पुणे, चेन्नई, इंदौर और जयपुर जैसे शहरों की उड़ान तत्काल बहाल की जाए और यह सुनिश्चित की जाए कि बेलगावी की कनेक्टिविटी बनी रहे। धन्यवाद।

Contents Page

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Iranna Kadadi: Dr. John Brittas (Kerala), Shri A. A. Rahim (Kerala), Shri R. Girirajan (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri Niranjan Bishi (Odisha) and Dr. Medha Vishram Kulkarni (Maharashtra).

Demand for construction of flyover or underground passage to protect elephant and wildlife corridors in the foothill areas of North Bengal

SHRI NAGENDRA RAY (West Bengal): Sir, I would like to bring to your notice that the corridor from Russia to Africa *via* China, Myanmar, Bharat, Bhutan, Nepal, Pakistan, Afghanistan, Iran, Iraq, Jordan and Israel is the longest corridor in the world. Out of this stretch, Alipurduar to Siliguri is the main corridor covering national sanctuaries like Jaldapara-Chilapata, Garumara National Park, Baikunthapur forest, Mahananda wildlife sanctuary used by elephants from era to era. The hill is situated to the north of this corridor and to the south is density of population. So, in between these areas, the main elephant corridor is situated. But, developmental activities like construction of railway tracks, national highways, etc. have been gradually leading to the destruction of elephants and other animals which is detrimental to the Wild Life Protection Act, 1972. It is very regrettable to say that 41 elephants have died on the 168-kilometre long way from New Jalpaiguri Junction to Alipurduar Junction since 2004 and, furthermore, a large number of elephants, including calves, have died during the last few years. There are estimated 488 elephants which have been facing serious threat from increasing growth of human population. India still holds population of around 27,000 elephants as per the Government of India data in 2017. North Bengal has a total of 3,306 square kilometres forest area, out of which 2,000 square kilometres is considered as elephant habitat. But, today, this corridor is congested and occupied by human beings. I, therefore, request the Union Government to construct either flyover or underpass for human beings without any disturbance to elephants and other animals for their free movement. Thank you.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Nagendra Ray: Shri R. Girirajan (Tamil Nadu), Shri Niranjan Bishi (Odisha), Shri Dorjee Tshering Lepcha (Sikkim), Shrimati Maya Naroliya (Madhya Pradesh), Shri P. Wilson (Tamil Nadu), Shri Govindbhai Laljibhai Dholakia (Gujarat), Shri Harsh Vardhan Shringla (Nominated), Dr. Meenakshi Jain (Nominated), Dr. Sasmit Patra (Odisha) and Dr. Medha Vishram Kulkarni (Maharashtra).

Contents Page

Shri R. Girirajan.

Need for reduction of interest rates on Power Finance Corporation (PFC) and REC loans to alleviate financial stress on Tamil Nadu Generation and Distribution Corporation (TANGEDCO)

SHRI R. GIRIRAJAN (Tamil Nadu): Thank you hon. Chairman, Sir, for giving me this opportunity to speak on this subject. The Tamil Nadu Generation and Distribution Corporation (TANGEDCO) operates and manages various power projects in Tamil Nadu, with a significant total installed capacity of over 45,000 MW. TANGEDCO is one of the best DISCOMs in the country. As the sole distributor of electricity in Tamil Nadu, TANGEDCO ensures that electricity reaches homes, businesses, and industries efficiently. TANGEDCO has consistently urged Central financing agencies like Power Finance Corporation (PFC) and REC Limited to reduce interest rates on loans to ease their business and improve their financial position. The Government of Tamil Nadu has urged REC and PFC to reduce the interest rate on TANGEDCO's loans to 8 per cent, noting that continuous efforts had already reduced the annual interest cost to around 10.5 per cent. High interest rates (ranging from 9.5 per cent to 12.65 per cent) have forced TANGEDCO to pay approximately Rs.7,000 crore in interest annually on loans from Central institutions, which a rate reduction could significantly decrease. TANGEDCO has been working on restructuring its debt and improving financial performance, including improving its ranking to secure better terms, with a projection to break even within three financial years. The Tamil Nadu Government continued to call for a reduction of PFC/REC loan interest rates by at least 1.5 per cent and a new comprehensive debt restructuring scheme. I, therefore, urge the Union Government to reduce interest rates on loans from PFC and REC by at least 1.5 per cent to alleviate the financial strains and for the development of TANGEDCO, Tamil Nadu.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri R. Girirajan: Shri Niranjan Bishi (Odisha), Shri Meda Raghunadha Reddy (Andhra Pradesh), Shri Golla Baburao (Andhra Pradesh), Dr. John Brittas (Kerala), Shri P. Wilson (Tamil Nadu), Shri A. A. Rahim (Kerala), Dr. V. Sivadasan (Kerala) and Dr. Sasmit Patra (Odisha).

Now, Dr. Anil Sukhdeorao Bonde.

Contents Page

Need for continuity of life-saving treatment for patients with Lysosomal Storage Disorders

डा .अनिल सुखदेवराव बोंडे (महाराष्ट्र)**:** आदरणीय सभापति महोदय, माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी तथा स्वास्थ्य मंत्री, श्री जगत प्रकाश नड्डा जी ने मानवीय स्वास्थ्य हेतु जो कदम उठाए हैं, उसके लिए मैं उनका आपके माध्यम से अभिनंदन करता हूँ, आभार व्यक्त करता हूँ।

सर, वर्ष 2021 से पहले rare disease के बारे में कोई policy नहीं थी। वर्ष 2021 में National Policy for the Rare Disease प्रधान मंत्री जी द्वारा स्थापित की गई और उसके माध्यम से पूरे भारत में Centres of Excellence निर्मित हुए। इन rare diseases में Lysosomal Storage Disorder, यानी Gaucher, Pompe, Fabry, MPS, ऐसे disorders के लिए 50 लाख रुपये प्रति रूग्ण बालक दिए जाते हैं और उन बच्चों की enzymes replacement therapy की जाती है। यह थेरेपी life-long life saving therapy है, जिसकी वजह से बच्चे की ग्रोथ अच्छी होती है, उसका mental retardation रुकता है, लेकिन इस पॉलिसी में कुछ सुधार करने के लिए मैं इस विषय को ज़ीरो ऑवर में उठा रहा हूँ। हालांकि Centres of Excellence भी Government के हैं, जिनमें Government की ओर से treatment होती है, लेकिन 50 लाख खत्म होने के बाद जब discontinuation of treatment हो जाती है, तो बच्चों को relapse आता है और उनकी जान जाने की संभावना रहती है। लेकिन पचास लाख रुपये खत्म होने के बाद उनका डिस्कंटिन्यूएशन ऑफ ट्रीटमेंट हो जाता है, जिससे बच्चों को रिलैप्स आता है और उनकी जान जाने की संभावना रहती है। जो पैसे अलॉट किए गए थे, उसमें से बचे हुए हैं। इसलिए मेरी सरकार से विनती है कि इन बच्चों को लाइफ-लॉन्ग एंजाइम रिप्लेसमेंट थेरेपी मिले और इसीलिए पचास लाख रुपये का जो कैप है, उसे हटाने की मैं विनती करता हूँ।

इसके अलावा एक पोर्टल भी बनाया गया है, जिसमें सीएसआर फंडिंग या कोर फंडिंग का प्रावधान है। उस कोर फंडिंग को चालू करके इन बच्चों का, जो हजारों की संख्या में हैं, रजिस्ट्रेशन किया जाए और उन्हें लॉन्ग-टर्म, अनइंटरप्टेड एंजाइम रिप्लेसमेंट थेरेपी मिलनी चाहिए। जो फंड सेंटर ऑफ एक्सीलेंस को दिया गया है, उस सेंटर ऑफ एक्सीलेंस को गाइडलाइंस और एसओपी देकर उस फंड का टाइमली और कंटीन्यूअस यूटिलाइजेशन किया जाए। जो दूर-दराज़ से आने वाले बच्चे हैं, उन्हें सेंटर ऑफ एक्सीलेंस में रहना पड़ता है, ताकि उन्हें समय पर एंजाइम रिप्लेसमेंट थेरेपी मिल सके और किसी भी बच्चे की जान न जाए। इसी उद्देश्य से मैं आज यह ज़ीरो आवर उठा रहा हूँ।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. Anil Sukhdeorao Bonde: Dr. Fauzia Khan (Maharashtra), Shri R. Girirajan (Tamil Nadu), Shri Niranjan Bishi (Odisha), Shri Madan Rathore (Rajasthan), Shri Banshilal Gurjar (Madhya Pradesh), Shri Chunnilal Garasiya (Rajasthan), Dr. Bhim Singh (Bihar), Dr. Sasmit Patra (Odisha) and Shrimati Priyanka Chaturvedi (Maharashtra).

Contents Page

Now, Shri Maharaja Sanajaoba Leishemba.

Demand for establishment of assembly units of electronic/electrical garments PSU in Manipur

SHRI MAHARAJA SANAJAOBA LEISHEMBA (Manipur): Mr. Chairman, Sir, my Zero Hour Submission is, 'Demand for establishment of assembly units of electronic/electrical garments PSU in Manipur'. Sir, Manipur is a small landlocked State with an estimated population of about 30 lakh-plus only. As of now, the State has no big industrial corporate house, and only small and very few medium enterprises are functioning in the State. The literacy rate, as per latest population Census, is 76.94 per cent. The State's annual unemployment rate is 4.7 per cent (as of 2022-2023), while the national average is 3.2 per cent. As such, unemployment in the productive age group and educated unemployed category is rampant in the State, but the State has abundance of skillful, young generation having degrees or diplomas in electronic/ electrical/computer and other engineering branches. To meet the job demand of this young educated generation, I urge upon the Union Government to sanction assembly units of Public Sector Undertaking (PSU) in electronic/electrical ready-made garments in the State. If found worthwhile, small electronic/electrical/computer parts could be manufactured to provide employment opportunities and boost the State economy as well as save the youths from drug menace and involve in national building. Thank you, Sir.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Maharaja Sanajaoba Leishemba: Dr. Sasmit Patra (Odisha), Shri Gulam Ali (Nominated), Shri Kanad Purkayastha (Assam), Dr. John Brittas (Kerala) and Shri P. Wilson (Tamil Nadu).

Now, Shrimati Jaya Amitabh Bachchan.

Concern over shortage of qualified special needs educators and its impact on inclusive education in the country

SHRIMATI JAYA AMITABH BACHCHAN (Uttar Pradesh): Sir, I wish to draw the urgent attention of this House to the crisis of acute shortage of qualified special needs educators in India. For millions of children with disabilities, it is a daily struggle for inclusive education. Today, nearly 50 per cent of children with learning disabilities dropout before completing class 10. There is roughly one registered special educator for every 18 to 20 students with special needs enrolled in schools nationwide. As per

Contents Page

the WHO guidelines, the requirement is five to six trained teachers for every 20 students.

Sir, India's education system faces a critical challenge: Schools lack trained teachers to support, especially, dyslexia early - a common learning disability affecting reading and writing in 10 to 15 per cent of its 250 million schoolchildren leading to undetected cases and wasted potential. Untreated dyslexia does not reflect low intelligence. Many dyslexic individuals excel in creative fields, entrepreneurship and innovation, but without early intervention and guidance, these students face frustration, low self-esteem and higher dropout rates. Sir, my request to the Government is to please prioritize WHO-aligned teacher training and infrastructure to deliver early screening, tailored support which would unlock human potential, boosting literacy rates and economic productivity. Thank you, Sir.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shrimati Jaya Amitabh Bachchan: Dr. Fauzia Khan (Maharashtra), Shri Niranjan Bishi (Odisha), Shri R. Girirajan (Tamil Nadu), Shri Sanjay Yadav (Bihar), Dr. V. Sivadasan (Kerala), Dr. Sasmit Patra (Odisha), Shri Gurwinder Singh Oberoi (Jammu & Kashmir), Shrimati Phulo Devi Netam (Chhattisgarh), Shri Haris Beeran (Kerala), Shri Ashok Singh (Madhya Pradesh), Shri Pramod Tiwari (Rajasthan), Shri A. A. Rahim (Kerala), Shri Saket Gokhale (West Bengal), Dr. John Brittas (Kerala), Shri Ajit Kumar Bhuyan (Assam), Shri P. Wilson (Tamil Nadu), Shri Imran Pratapgarhi (Maharashtra), Shri Javed Ali Khan (Uttar Pradesh) and Shrimati Priyanka Chaturvedi (Maharashtra).

Now, Shri Subhas Chandra Bose Pilli.

Concern over repeated ONGC blowouts and industrial safety failures in Dr. B.R. Ambedkar Konaseema District, Andhra Pradesh

SHRI SUBHAS CHANDRA BOSE PILLI (Andhra Pradesh): Sir, ONGC is carrying out oil and gas exploration activities in Dr. B. R. Ambedkar Konaseema District of Andhra Pradesh. During these operations, a blowout incident was reported at Irusumanda village, one of the ONGC wells, resulting in an uncontrolled release of gas and oil causing concern among nearby residents. ONGC activated its Crisis Management Team (CMT) and senior technical experts to manage and contain the incident. The following similar blowouts or major industrial incidents have occurred previously in Konaseema District. One, Pasarlapudi blowout in 1995: A major ONGC blowout where fire raged for 65 days, and widely considered the largest in the history.

Second, Devarapalli blowout in 1997: This is another significant ONGC well, where blowout occurred in the Kothapeta Mandal and flames climbed up to 100 meters. Third, Tandavapalli blowout in 2005: Similar blowout contained within 4 hours. Fourth, Nagaram Pipeline Blaze in 2014: A GAIL gas pipeline explosion in Mamidikuduru Mandal killed 23 persons and injured 16 persons. Fifth, Uppudi blowout in 2020: Blowout near Uppudi village capped after two days. Other blowouts/mud incidents occurred in 1992 including Komarada mud blowout. Seventh, Hydrogen Sulfide leak at Kesanapalli in 2025: A gas leak incident occurred affecting workers and a child due to equipment/maintenance issues. In Konaseema and its vicinity, there have been at least 5-7 notable blowouts or major pipeline/gas leak incidents over the last 30 years before the 2026 event. The people of Konaseema are facing many problems due to these blowouts. The nearby land at the gas wells will sink and also the sea will go behind. The GAIL or ONGC or oil companies are not providing job opportunities to the local educated youth. The cooking gas scheme is also not being provided to the residents of Konaseema. I urge the Petroleum Ministry that necessary action may be taken for immediate enhanced financial assistance to the affected farmers due to Irusumanda incident and also keep in mind that these efforts are aimed to control the blowouts, protect residents, and restore normalcy while assessing and mitigating impacts on local communities and agriculture.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Subhas Chandra Bose Pilli: Shri Niranjan Bishi (Odisha), Shri R. Girirajan (Tamil Nadu), Dr. V. Sivadasan (Kerala), Shri P. Wilson (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri A.A. Rahim (Kerala), Dr. John Brittas (Kerala), and Shri Meda Raghunadha Reddy (Andhra Pradesh).

Now, Shri Sujeet Kumar.

Proposal for introduction of Corporate Research Responsibility (CRR) in the Companies Act

SHRI SUJEET KUMAR (Odisha): Sir, I rise to highlight the need for corporate support for research in our country. Section 135 of the Companies Act mandates that companies that meet certain financial threshold have to spend on CSR. Today, 27,000 companies are contributing over Rs.34,000 crores towards education, healthcare, livelihood, skilling, sports and rural development. Many hon. Members in the House will attest to the impactful work of CSR in their respective States or constituencies. The CSR framework has proven that when we align corporate

Contents Page

success with national priorities through clear legislation, then India benefits tremendously. Our hon. Prime Minister has been inspiring us to work towards and to realize our vision of becoming a developed nation by 2047. But for this to happen, robust investment in research and innovation is not desirable, it is essential. Innovation and research are the foundation of any nation's progress, particularly, a nation like ours which is developing rapidly. The Parliament passed the Anusandhan National Research Foundation Act in 2023, for which I compliment the Government, and year-after-year, in the Annual Budget, the hon. Finance Minister has been earmarking funds for research, which deserves commendation. But, despite all this, India today spends only 0.7 per cent of our annual GDP on research which is really pathetic compared to other countries. Sir, China spends about 2.56 per cent, US spends 3.5 per cent and Israel spends 5.2 per cent of its GDP on research. The private sector's research in western countries, developed countries is over 70 to 80 per cent of the annual research spent in that nation.

But, in India, it is less than half of that. Only 36 per cent of the total R&D expenditure in India is from the private sector. So, Sir, (a) R&D spend in India is low and (b) even on this low R&D spend, the private sector spend is even lower. So, Sir, I propose that the Government introduce Section 135A called Corporate Research Responsibility in the Companies Act to replicate our successful CSR model and, Sir, the framework can be straightforward. Companies meeting the existing CSR threshold, that is net worth over Rs.500 crore, turnover over Rs.1000 crore and net profit over Rs.5 crore, would contribute 1 per cent of their average net profit towards designated research activities. सर, जय जवान, जय किसान, जय विज्ञान, जय अनुसंधान भारत के विकास का आधुनिक मूल मंत्र है, जो सैनिकों, अन्नदाताओं, वैज्ञानिकों और शोधकर्ताओं के योगदान को सम्मान देता है। Sir, Lal Bahadur Shastri gave us the slogan 'जय किसान, जय विज्ञान,'. Narendra Modi*ji*, in 2019, added 'जय अनुसंधान' to this slogan, Sir. यह नारा आत्मनिर्भर भारत और 21वीं सदी के ज्ञान आधारित विकास को दर्शाता है। Sir, Hence, I request the Government to consider introducing Section 135A in Companies Act.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Sujeet Kumar: Shri Muzibulla Khan (Odisha), Shri Debashish Samantaray (Odisha), Shri Gulam Ali (Nominated), Shri Satnam Singh Sandhu (Nominated), Dr. Bhim Singh (Bihar), Shri R. Girirajan (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri P. Wilson (Tamil Nadu), Dr. Meenakshi Jain (Nominated), Shri Harsh Vardhan Shringla (Nominated), Shri Madan Rathore (Rajasthan), Dr. Kavita Patidar (Madhya Pradesh), Shri Kanad Purkayastha

Contents Page

(Assam), Dr. Sumer Singh Solanki (Madhya Pradesh) and Shrimati Sumitra Balmik (Madhya Pradesh).

Now, Shri Dorjee Tshering Lepcha.

Concern over the *Pradhan Mantri Gram Sadak Yojana* (PMGSY) Guidelines in Hilly region

SHRI DORJEE TSHERING LEPCHA (Sikkim): Sir, the PMGSY has played vital role in expanding all-weather road connectivity across rural Sikkim, improving access to healthcare, education, markets and livelihood opportunities. However, several remote villages in the State continue to remain unconnected due to the rigid application of existing criteria, particularly population norms. Sikkim's unique conditions - its fully mountainous terrain, scattered settlements, prolonged monsoon seasons and high susceptibility to landslides -- make connectivity not only essential for development but also crucial for national security since nearly 90 per cent of the State's boundary with China, Bhutan and Nepal. The current population threshold of 250 persons for PMGSY eligibility excludes sparsely populated, but genuinely isolated habitations. A reduction of threshold to 150 persons is requested to ensure equitable for all rural communities. The PMGSY roads have completed seven years, face rapid deterioration due to heavy rainfall and need timely upgradation, strengthening and resurfacing to maintain connectivity. In region with high rainfall, many rural areas, the existing PMGSY carpeting norms of a 20 mm thin layer has now shown early deterioration. This thin layer is insufficient to intense monsoon conditions, leading to rapid wear and reduced lifespan. Upgrading carpeting to thicker, higher specification layer will significantly enhance longer-lasting roads. Such improvement will contribute to long-term sustainability and reliability of roads, reducing maintenance needs and improving connectivity in vulnerable regions. The fragile Himalayan terrain necessities protection measures in all PMGSY works, including retaining and breast walls, drainage systems and robust slope-stabilisation structures capable of withstanding high-intensified rainfall. In view of above, I request the Central Government to kindly look into these grievances. Thank you, Chairman Sir.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Dorjee Tshering Lepcha: Shri R. Girirajan (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri P. Wilson (Tamil Nadu), Dr. John Brittas (Kerala), Dr. Meenakshi Jain (Nominated), Dr. Kavita Patidar (Madhya Pradesh), Shrimati Sumitra Balmik (Madhya Pradesh), Shri Harsh Vardhan Shringla

Contents Page

(Nominated), Shrimati S. Phangnon Konyak (Nagaland), Shri Govindbhai Laljibhai Dholakia (Gujarat), Shri Devendra Pratap Singh, (Chhattisgarh), Shri Rwngwra Narzary (Assam) and Shri Madan Rathore (Rajasthan).

Now, Shri Ajit Kumar Bhuyan.

Demand to protect and commemorate the site of derailment of a Military Special Train at Panikhaiti (Assam) during the Quit India Movement

SHRI AJIT KUMAR BHUYAN (Assam): Mr. Chairman, Sir, I would like to speak in my own language Assamese. [&] "The final stage of the freedom struggle was the "Quit India" movement in 1942. After the imprisonment of the leaders from across India, the freedom movement immediately turned into a massive mass struggle in which almost every Indian participated. This mass struggle demanded that the British imperialists leave India and, at the same time, opposed fascism and military cooperation in the war during World War II. Like other parts of India, the protesters in Assam set fire to bridges and Government offices in various places, and stopped supplies to the army. As a result, the inhuman atrocities committed by the army and police against civilians were increasing day by day. The leading freedom-fighting volunteers of the

Congress even decided to overturn trains carrying soldiers to protest against anti-people atrocities committed by the army against civilians. To implement this decision, the Congress leaders and workers of Nagaon at the time ultimately decided to do so near Guwahati. And the final choice for this was the place called Nalghuli, situated between Panbari and Panikhaiti railway stations on the east side of Guwahati. The campaign was led by Mahadananda Devgoswami, the leading leader of the freedom fighters' suicide squad, and ten of his fellow fighters. They were from different parts of Nagaon, and Mahadananda Devgoswami himself was a resident of Mayong. These fighters derailed a special train carrying about 700 to 1,000 British-American soldiers to Dimapur in present-day Nagaland between 7 and 8 pm on November 24, 1942, and overturned the entire train into a ditch in the Digaru River. All soldiers, including the driver, were killed in this incident. It was a remarkable event in the Indian Independence Movement.

Sir, though this incident happened in Assam, it has not been recorded in any history book of India and remains in the dark! The train's engine is still under the

[&] English translation of the original speech delivered in Assamese.

Contents Page

ground of the railway line of Doh pitni in Nalghuli, as locals claimed. This rare event of freedom struggle is not mentioned in any history book of India, but the novel "Mrityunjaya" written by Jnanpith Award winner and former President of Assam Sahitya Sabha, Dr. Birendra Kumar Bhattacharya, describes this struggle, which took place 83 years ago.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member Shri Ajit Kumar Bhuyan: Shri R. Girirajan (Tamil Nadu), Shri Sanjay Yadav (Bihar), Dr. V. Sivadasan (Kerela), Dr. Sasmit Patra (Odisha), Shri Javed Ali Khan (Uttar Pradesh), Shri P. Wilson (Tamil Nadu), Shri A.A. Rahim (Kerela), and Dr. John Brittas (Kerela).

Next, Shriman Harsh Mahajan — hon. Member not present. Next, Shriman Rajeev Shukla.

Need for regulation of social media to prevent spread of rumors and ensure accountability

श्री राजीव शुक्ला (छत्तीसगढ़): माननीय सभापति महोदय, आपने मुझे अपनी बात रखने का मौका दिया, इसके लिए आपका धन्यवाद। यह अच्छा है कि इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री, अश्विनी वैष्णव जी यहां बैठे हैं। मैं आज इस सदन में एक ऐसे मुद्दे की ओर आपका ध्यान दिलवाना चाहता हूँ, जो न सिर्फ समाज की बातचीत को प्रभावित कर रहा है, बल्कि हमारे लोकतांत्रिक ढाँचे, हमारे युवाओं के मानसिक स्वास्थ्य और सार्वजनिक विश्वास की नींव को भी हिला रहा है। बात सोशल मीडिया की है और उससे भी ज्यादा, सोशल मीडिया की जवाबदेही की है। आज स्थिति यह है कि कोई भी कुछ भी लिख देता है, किसी पर भी आरोप लगा देता है, किसी की भी प्रतिष्ठा को एक ही पोस्ट में तार-तार कर देता है। माननीय सभापति महोदय, एक बार कोई चीज़ वायरल हो गई, तो उस असत्य को वापस लेना लगभग असंभव हो जाता है। इसकी न प्लेटफ़ॉर्म ज़िम्मेदारी लेते हैं, न लिखने वाला सामने आता है और उसके बीच में पिसता है एक आम नागरिक, उसकी इज़्ज़त, उसका करियर, उसका मानसिक संतुलन।

सभापति जी, हाल ही में गाजियाबाद में तीन नाबालिग बच्चियों की कोरियन गेम्स देखते हुए आत्महत्या की दर्दनाक घटना ने पूरे देश को झकझोर दिया। इस मामले में यह सामने आया कि सोशल मीडिया और ऑनलाइन कन्टेंट से जुड़ी

अफवाहें, अतिरंजित नैरेटिव और डिजिटल दबाव ने उनकी मानसिक स्थिति पर गहरा प्रभाव डाला। सवाल यह नहीं है कि दोष किसका था, बल्कि सवाल यह है कि जब एक नाबालिग लगातार डिजिटल भ्रम, अवास्तविक अपेक्षाओं और ऑनलाइन दबाव के बीच टूट रहा होता है, तब उसे बचाने की ज़िम्मेदारी किसकी है? क्या उस प्लेटफ़ॉर्म की नहीं, जो ऐसे कन्टेंट को बढ़ावा देता है? सोचिए, यह कैसी विडम्बना है कि हम एक ऐसे युग में रह रहे हैं जहाँ हथियारों पर तो

Contents Page

कानून है, जहर पर कानून है, सड़क पर गाड़ी चलाने पर कानून है, लेकिन सोशल मीडिया पर असत्य फैलाने की कोई ठोस जवाबदेही तय ही नहीं की गई है। कंपनियों के एल्गोरिदम यह तय करते हैं कि हमें क्या देखना है, लेकिन यह बताने की ज़िम्मेदारी उनसे कोई नहीं मांगता है कि किस आधार पर किसी असत्य को लाखों लोगों तक पहुँचाया गया। यह कौन सी व्यवस्था है, जहाँ प्रभाव है, पहुँच है, लेकिन जवाबदेही नहीं है? आज यह सदन इस प्रश्न पर विचार करे कि क्या सोशल मीडिया पर आचरण के स्पष्ट नियम होने चाहिए या नहीं? क्या यह स्वीकार्य है कि करोड़ों भारतीयों तक पहुंचने वाले प्लेटफॉर्म community guidelines के नाम पर सब कुछ अपने हिसाब से चलाएँ और देश की संसद तमाशा देखती रहे? क्या यह उचित है कि किसी व्यक्ति की छवि नष्ट हो जाए, किसी महिला को लगातार ऑनलाइन उत्पीड़न सहना पड़े, किसी किशोर की मानसिक सेहत बिगाड़ी जाए और फिर भी कोई जिम्मेदार न हो?

महोदय, मंत्री जी यहां बैठे भी हुए हैं। मैं विनम्र आग्रह करता हूँ कि सरकार इस विषय पर स्पष्ट नीति लेकर आए, ऐसी नीति, जिसमें अभिव्यक्ति की स्वतंत्रता भी सुरक्षित रहे और गलत सूचना फैलाने वालों की जवाबदेही भी तय हो। ऐसी नीति जिसमें कंपनियों की पारदर्शिता, कन्टेंट मॉडरेशन की समीक्षा, grievance redressal की मजबूती और भारतीय उपयोगकर्ताओं की डिजिटल सुरक्षा इत्यादि पर ठोस कदम उठाए जाएँ।

सभापति जी, सोशल मीडिया केवल मनोरंजन का मंच नहीं है, बल्कि यह जनमत निर्माण का सबसे प्रभावशाली माध्यम बन चुका है। इसलिए इस पर जवाबदेही सिर्फ तकनीकी मुद्दा नहीं, बल्कि लोकतांत्रिक आवश्यकता है।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Rajeev Shukla: Shri R. Girirajan (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Shri Niranjan Bishi (Odisha), Shri Sanjay Yadav (Bihar), Shrimati Priyanka Chaturvedi (Maharashtra), Dr. Sasmit Patra (Odisha), Shri P. Wilson (Tamil Nadu), Shrimati Jaya Amitabh Bachchan (Uttar Pradesh), Shri Madan Rathore (Rajasthan), Shri Neeraj Dangi (Rajasthan), Shri Anil Kumar Yadav Mandadi (Telangana), Dr. Radha Mohan Das Agrawal (Uttar Pradesh), Shri Gurwinder Singh Oberoi (Jammu & Kashmir), Shrimati Phulo Devi Netam (Chhattisgarh), Shri Pramod Tiwari (Rajasthan), Shri Haris Beeran (Kerala), Shri Ashok Singh (Madhya Pradesh), Shri Imran Pratapgarhi (Maharashtra) and Shri Akhilesh Prasad Singh (Bihar).

Now, Shrimati Sudha Murty.

Demand to integrate Foot Reflexology Studies under the AYUSH Framework

SHRIMATI SUDHA MURTY (Nominated): Sir, I thank you for giving me an opportunity to talk on foot reflexology. Foot is one of the parts of the body which we

Contents Page

always neglect, but, it really gives a lot of benefits, which we do not even consider. For example, by finding out the sensitive points, stimulation points in the feet, you can reduce the pain, you can relax and stress also can be reduced. This practice is very common in South-East Asia, starting from Thailand, Indonesia, Laos, Vietnam and many more countries. It is similar to our massage therapy. The Indian traditional massage is so well known and many people come from abroad to take Indian massages. People do come to South East Asia for this treatment. It is non-invasive, pain reducing and very useful for old-age people.

Sir, the Government of India, particularly, the Ayush Department is well known for adapting herbal, natural, time-tested and traditional treatments. Foot reflexology is also one of the traditional treatments, which is practised in the South East Asia. So, I would like to request that the Government of India, Ministry of Ayush, should consider this point and train our people with all the details about the safety and the knowledge, everything, and introduce this concept of foot reflexology in our Ayush hospitals. Sir, people with diabetes become extremely sensitive. Nowadays, because it is one of the major problems in India, every hospital should have a separate section for foot treatment, foot reflexology, massaging and understanding how you can reduce non-invasive treatment and pain. We can also have other treatments along with foot problems in diabetic cases because it affects other parts of the body also. So, people will come to know about early diabetic intervention, you can also find out what the causes are and, accordingly, you can take the treatment. So, I consider that this is one of the neglected parts; so, we should introduce this new concept of treating our feet and giving proper treatment. Thank you very much, Sir, for giving me time. *Dhanayavad, Jai Hind*.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shrimati Sudha Murty: Dr. Fauzia Khan (Maharashtra), Shri Niranjan Bishi (Odisha), Shri Sanjay Yadav (Bihar), Shrimati Maya Naroliya (Madhya Pradesh), D. Sasmit Patra (Odisha), Shri P. Wilson (Tamil Nadu), Dr. John Brittas (Kerala), Shri A.A. Rahim (Kerala), Shri Satnam Singh Sandhu (Nominated), Shri Sujeet Kumar (Odisha) and Shri R. Girirajan (Tamil Nadu). (Ends)

Now, Dr. Medha Vishram Kulkarni.

Contents Page

Demand for introduction of a premium train service between Pune and Delhi

डा. मेधा विश्राम कुलकर्णी (महाराष्ट्र): माननीय सभापति महोदय, मेरा आज का शून्य काल का विषय पुणे और दिल्ली के बीच प्रीमियम ट्रेन सेवा प्रारंभ करने के बारे में है। महोदय, पुणे एक अत्यंत महत्वपूर्ण शहर है। मैं उससे जुड़ी ट्रेन की समस्या की ओर आपका ध्यान आकर्षित करना चाहती हूँ। पुणे एक विद्या नगरी है। वह केवल महाराष्ट्र के लिए ही नहीं, बल्कि पूरे देश के लिए एक शिक्षा की नगरी है। उसे 'ऑक्सफोर्ड ऑफ द ईस्ट' कहा जाता है। पुणे एक आईटी हब है। पुणे एक औद्योगिक और स्टार्टअप सिटी है। पुणे में बहुत ही प्रतिष्ठित शिक्षण संस्थाएं हैं, अनुसंधान केंद्र हैं, बहुत सारी आईटी कंपनीज़ हैं, ऑटोमोबाइल और डिफेंस के उद्योग हैं। पुणे अब डिफेंस कॉरिडोर भी बनने जा रहा है। इससे जुड़े बहुत सारे उद्योग पुणे में हैं। इसकी वजह से पुणे में बहुत सारे छात्र, प्रोफेशनल्स, उद्यमी, कारोबारी और सरकारी अधिकारी कार्यरत हैं और हजारों-हजार लोग पुणे से दिल्ली आते-जाते रहते हैं। महोदय, इसके बावजूद देश की राजधानी दिल्ली से पुणे जैसी महत्वपूर्ण सिटी के बीच आज तक कोई भी सीधी, तेज और प्रीमियम श्रेणी की रेल सेवा उपलब्ध नहीं है। यह अत्यंत दुर्भाग्यपूर्ण है। महोदय, वर्तमान में पुणे और दिल्ली के बीच चलने वाली जो ट्रेन है, वह 20 से 30 घंटे लेती है। Additionally, बहुत ही अनिश्चितता है, भीड़ है, बहुत ही सीमित सुविधाएं हैं और प्रीमियम विकल्पों का अभाव यात्रियों के लिए बड़ी परेशानी का निर्माण कर रहा है। माननीय महोदय, आज पूरे देश में बहुत सारे शहरों को राजधानी एक्सप्रेस, वंदे भारत और तेजस जैसी सुविधाओं से जोड़ा जा रहा है। राजधानी एक्सप्रेस जैसी ट्रेनें और स्लीपर ट्रेनें राजधानी को बड़े शहरों से जोड़ रही है। महोदय, मैं आग्रह करती हूँ कि पुणे और भारत की राजधानी दिल्ली के बीच राजधानी एक्सप्रेस शुरू की जाए, नहीं तो वंदे भारत स्लीपर ट्रेन शुरू की जाए, तेजस एक्सप्रेस जैसी ट्रेन भी शुरू की जा सकती है। सरकार से मेरी यह request है, यह अनुरोध है कि पुणे जैसी महत्वपूर्ण सिटी को इससे वंचित नहीं रखा जाए, धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. Medha Vishram Kulkarni: Dr. Sasmit Patra (Odisha), Dr. John Brittas (Kerala), and Shri A. A. Rahim (Kerala).

Next, Shri Harsh Mahajan.

Need for all-weather connectivity to Pangi Valley through the Chamba-Killar-Leh corridor

SHRI HARSH MAHAJAN (Himachal Pradesh): Hon. Chairman, Sir, I would like to draw the attention of this House to the Pangi Valley region in Chamba district of Himachal Pradesh, and the need to develop Chamba-Killar-Leh route as both a lifeline for the tribal citizens of this region as well as a critical defence route for the nation.

Contents Page ↑

Sir, Pangi Valley is a tribal-dominated area in the aspirational district of Chamba. It is home to more than 25,000 tribal citizens who remain cut-off from the rest of the country for nearly eight months every year. Due to poor and seasonal road connectivity, access to healthcare, education and essential services becomes severely restricted. Moreover, this region is one of the most beautiful regions in the country and when connected will unlock a huge opportunity for tourism in the region and enhancing the social and economic potential of this region. The development of Chamba-Killar road into an all-weather road, along with the proposed Chaini Pass Tunnel of about 8.5 kilometres, will end this isolation. Sir, this corridor also carries exceptional strategic importance. At present, NH-154A connects Pathankot to Chamba, and a seasonal road exists up to Killar. A missing link of about 52 kilometres towards Leh needs to be developed. Once completed, this route will become the shortest approach to Leh, reducing the Pathankot-Leh distance from about 800 kilometres to nearly 450 kilometres, and Pathankot-Kargil from 1,000 kilometres to around 550 kilometres. This corridor originates from Pathankot Cantonment, a major defence base, and passes through strategically-sensitive terrain close to both the LAC and the LOC. It will provide a vital alternative to Manali-Leh axis, reduce single-route dependency, and strengthen defence logistics, emergency mobilisation, and medical evacuation. Sir, this project perfectly aligns tribal welfare, regional development, and national security.

Sir, I urge the Government to kindly declare Chamba-Killar-Leh corridor as a strategic defence route and entrust its development to the Border Roads Organisation, so that our border-preparedness and our most-remote citizens are strengthened together. Thank you, Sir.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Harsh Mahajan: Dr. Sasmit Patra (Odisha), Dr. John Brittas (Kerala) and Shri A. A. Rahim (Kerala).

Now, Dr. Bhim Singh.

Need to review ethanol supply cuts by Oil Marketing Companies in Bihar to ensure contract continuity and policy stability

डा. भीम सिंह (बिहार): सभापति महोदय, मैं बिहार में स्थापित एथनॉल उत्पादन इकाइयों से जुड़े एक महत्वपूर्ण विषय की ओर सरकार का ध्यान आकृष्ट करना चाहता हूं। महोदय, माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में देश में एथनॉल मिश्रण कार्यक्रम के माध्यम से ऊर्जा सुरक्षा, पर्यावरण संरक्षण और किसानों की आय बढ़ाने की दिशा में ऐतिहासिक प्रगति की गई है। यह

Contents Page

कार्यक्रम 'आत्मनिर्भर भारत' और 'हरित अर्थव्यवस्था' का मजबूत आधार बना है। इसी सकारात्मक पृष्ठभूमि में यह विषय चिंता का कारण है कि तेल विपणन कंपनियों द्वारा बिहार राज्य की एथनॉल उत्पादन इकाइयों से supply orders 50 प्रतिशत कम कर दिए गए हैं। इसके कारण राज्य के एथनॉल प्लांटों को उत्पादन आधा करना पड़ा है, जिसके कारण इन प्लांट्स को संचालित करना अलाभकर हो गया है और ये बंदी के कगार पर पहुंच चुके हैं। इनके संचालकों द्वारा कर्मियों की छंटनी की जा रही है, जिससे बेरोजगारी बढ़ सकती है। बिहार में मक्का आधारित एथेनॉल उत्पादन की अपार संभावनाएं हैं और यह किसानों को सुनिश्चित बाजार उपलब्ध कराने का ...(**व्यवधान**)...

MR. CHAIRMAN: Hon. Member, Dr. Sasmit Patra (Odisha), associated himself with the matter raised by the hon. Member, Dr. Bhim Singh.

Now Question Hour. Q.No.76

12.00 **Noon**

ORAL ANSWERS TO QUESTIONS

Non-stoppage of trains at Tirur Railway Station

*76. SHRI HARIS BEERAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government has taken notice of unfortunate situation of the neglect towards Tirur Railway station where a district centre of Malappuram does not have a single stoppage for 30 trains that are passing through the Tirur Railway Station;

(b) if so, the details thereof, and the reasons for non-stoppage of these trains;

(c) whether Government is aware of the fact that premium trains like Vande Bharat and Rajadhani Express have a stoppage in all other district headquarters except Malappuram District; and

(d) if so, the details thereof, and the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI ASHWINI VAISHNAW): (a) to (d) A Statement is laid on the Table of the House.

Contents Page

Statement

(a) to (d) Tirur is presently being served by following 90 train services including 20631/20632 Mangaluru Central-Thiruvananthapuram Central Vande Bharat Express, *inter alia* providing connectivity to cities like Delhi, Mumbai, Kolkata, Chennai, etc.

S.N.	Train No. and Name
1	10215 Madgaon—Ernakulam Express
2	10216 Ernakulam—Madgaon Express
3	11097 Pune—Ernakulam Poorna Express
4	11098 Ernakulam—Pune Poorna Express
5	12075 Kozhikode—Thiruvananthapuram Central Jan Shatabdi Express
6	12076 Thiruvananthapuram Central—Kozhikode Jan Shatabdi Express
7	12081 Kannur—Thiruvananthapuram Central Jan Shatabdi Express
8	12082 Thiruvananthapuram Central—Kannur Jan Shatabdi Express
9	12201 Lokmanya Tilak (T)—Thiruvananthapuram North Garib Rath Express
10	12202 Thiruvananthapuram North—Lokmanya Tilak (T) Garib Rath Express
11	12217 Thiruvananthapuram North - Chandigarh Express
12	12218 Chandigarh - Thiruvananthapuram North Express
13	12601 MGR Chennai Central—MangaluruCentral Express
14	12602 Mangaluru Central—MGR Chennai Central Express
15	12617 Ernakulam—Hazrat Nizamuddin Express
16	12618 Hazrat Nizamuddin—Ernakulam Express
17	12685 MGR Chennai Central—Mangaluru Central Express
18	12686 Mangaluru Central—MGR Chennai Central Express

Contents Page

19	12789 Kacheguda—Mangaluru Central Express
20	12790 Mangaluru Central—Kacheguda Express
21	12977 Ernakulam Junction - Ajmer Express
22	12978 Ajmer - Ernakulam Junction Express
23	16159 Chennai Egmore—Mangaluru Central Express
24	16160 Mangaluru Central—Chennai Egmore Express
25	16305 Ernakulam—Kannur Express
26	16306 Kannur—Ernakulam Express
27	16307 Alappuzha—Kannur Express
28	16308 Kannur—Alappuzha Express
29	16311 Shri Ganganagar—Thiruvananthapuram North Express
30	16312 Thiruvananthapuram North—Shri Ganganagar Express
31	16323 Coimbatore—Mangaluru Central Express
32	16324 Mangaluru Central—Coimbatore Express
33	16329 Nagercoil—Mangaluru Amrit Bharat Express
34	16330 Mangaluru—Nagercoil Amrit Bharat Express
35	16333 Veraval—Thiruvananthapuram Central Express
36	16334 Thiruvananthapuram Central—Veraval Express
37	16335 Gandhidham—Nagercoil Express
38	16336 Nagercoil—Gandhidham Express
39	16337 Okha—Ernakulam Express
40	16338 Ernakulam—Okha Express
41	16345 Lokmanya Tilak (T)—Thiruvananthapuram Central Netravati Express

Contents Page

42	16346 Thiruvananthapuram Central—Lokmanya Tilak (T) Netravati Express
43	16347 Thiruvananthapuram Central—Mangaluru Central Express
44	16348 Mangaluru Central—Thiruvananthapuram Central Express
45	16355 Thiruvananthapuram North—MangaluruAntyodaya Express
46	16356 Mangaluru—Thiruvananthapuram North Antyodaya Express
47	16527 Yesvantpur—Kannur Express
48	16528 Kannur—Yesvantpur Express
49	16565 Yesvantpur—Mangaluru Central Express
50	16566 Mangaluru Central—Yesvantpur Express
51	16603 Mangaluru Central—Thiruvananthapuram Central Maveli Express
52	16604 Thiruvananthapuram Central—Mangaluru Central Maveli Express
53	16605 Mangaluru Central—Thiruvananthapuram Central Ernad Express
54	16606 Thiruvananthapuram Central—Mangaluru Central Ernad Express
55	16607 Kannur—Coimbatore Express
56	16608 Coimbatore—Kannur Express
57	16609 Thrissur—Kannur Express
58	16629 Thiruvananthapuram Central—Mangaluru Central Malabar Express
59	16630 Mangaluru Central—Thiruvananthapuram Central Malabar Express
60	16649 Mangaluru Central—Kanniyakumari Parasuram Express
61	16650 Kanniyakumari—Mangaluru Central Parasuram Express
62	16855 Puducherry—Mangaluru Central Express
63	16856 Mangaluru Central—Puducherry Express
64	16857 Puducherry—Mangaluru Central Express

Contents Page

65	16858 Mangaluru Central—Puducherry Express
66	19259 Thiruvananthapuram North—Bhavnagar (T) Express
67	19260 Bhavnagar (T)—Thiruvananthapuram North Express
68	19577 Tirunelveli - Jamnagar Express
69	19578 Jamnagar—Tirunelveli Express
70	20631 Mangaluru Central—Thiruvananthapuram Central Vande Bharat
71	20632 Thiruvananthapuram Central—Mangaluru Central Vande Bharat
72	20909 Thiruvananthapuram North—Porbandar Express
73	20910 Porbandar—Thiruvananthapuram North Express
74	22113 Lokmanya Tilak (T)—Thiruvananthapuram North Express
75	22114 Thiruvananthapuram North—Lokmanya Tilak (T) Express
76	22149 Ernakulam—Pune Express
77	22150 Pune—Ernakulam Express
78	22475 Hisar—Coimbatore Express
79	22476 Coimbatore-Hisar Express
80	22609 Mangaluru Central—Coimbatore Express
81	22610 Coimbatore—Mangaluru Central Express
82	22637 MGR Chennai Central—Mangaluru Central Express
83	22638 Mangaluru Central—MGR Chennai Central Express
84	22851 Santragachi—Mangaluru Central Vivek Express
85	22852 Mangaluru Central—Santragachi Vivek Express
86	56600 Kannur—Shoranur Passenger
87	56601 Kozhikode—Shoranur Passenger

Contents Page

88	56602 Shoranur—Kozhikode Passenger
89	66323 Kannur—Shoranur MEMU
90	66324 Shoranur—Kannur MEMU

To facilitate the passengers of Tirur, stoppage of 22475/22476 Hisar-Coimbatore Express has been provided at Tirurw.e.f 28.01.2026. Further, 16329/16330 Nagercoil-Mangaluru Junction Amrit Bharat Express (with scheduled stoppage at Tirur), has also been introduced w.e.f 27.01.2026.

Besides, provision of stoppages of train services depends on the traffic justification, operational feasibility including availability of extra time on the section availability of matching infrastructure such as Platform length etc.

MR. CHAIRMAN: First supplementary, Shri Haris Beeran.

SHRI HARIS BEERAN: Mr. Chairman, Sir, through you, I wish to ask the hon. Minister whether the Central Government has any proposal for a high-speed railway line project like the Regional Rapid Transit System, RRTS, in Kerala. In connection with the same, has *Metro Man*, Shri E. Sreedharan, submitted any project proposal?

SHRI ASHWINI VAISHNAW: Mr. Chairman, Sir, for Kerala, I would like to put on record that a large number of projects have been taken up for increasing the capacity of Railways in Kerala. As we are all aware, in this Budget, there has been a record allocation for the State of Kerala for development of Railways. The allocation is Rs. 3,795 crore, which is ten times the allocation which used to be during the Congress time. The kind of projects which we have taken up would totally change the capacity of Railways as they are there in Kerala now. Going from the North to the South, from Mangalore to Shoranur, for the third and fourth line project, DPR is already in progress, LiDAR survey has been completed and alignment is under finalization. For the Shoranur to Coimbatore and Shoranur to Ernakulam lines, field survey has been completed and LiDAR survey and DPR work is getting finalized. Then, for the Ernakulam to Kayankulam third line *via* Kottayam, traffic survey has been completed and field survey is now getting completed. For the Kayankulam to Thiruvananthapuram third line, again, the LiDAR survey has been completed and alignment is under finalization. For the Thiruvananthapuram to Nagercoil line, survey is under progress. For the Thuravoor to Ambalapuzha line, survey has been

Contents Page

completed and DPR has been prepared. So, overall, the way projects are being taken up, the capacity of Kerala railway lines will be practically doubled, actually more than doubled. That will bring a huge change in the way people commute. As for the earlier Silver Line, project which was proposed by the State Government, it had huge environmental impacts. I think that project was not even feasible, but still, if the State Government wants that high-speed railway line, we can reconsider that. It all depends upon the State Government. ...(*Interruptions*)... Hon. Chairman, Sir, I would also like to request, through the hon. Chair and hon. MPs, that the State Government should support the Central Government in getting the railway projects expedited. Land acquisition is such a serious problem and the support has been so less that just about 14 per cent of the land has been acquired. How will we develop these projects? How will we develop the railway lines if the State does not support? So, that kind of support is needed, hon. Chairman, Sir.

MR. CHAIRMAN: What he says is correct. Don't put the blame on the Government. You may also help him get things done. Second supplementary, Shri Haris Beeran.

SHRI HARIS BEERAN: Sir, my specific question was about Tirur Railway Station. The Tirur Railway Station is one of the oldest railway stations, which served as the district headquarters of Malappuram district. It is commercially a very viable railway station. This railway station has also been included in the *Amrit Bharat Station Scheme*. Now, the problem is that 30 trains pass this railway station without a stoppage. I would like to ask the hon. Minister whether there is any proposal to have a stoppage there for trains like Rajdhani, it having served as the district headquarters. In his reply, the Minister has stated that the platform length is an impediment. Now, work is being done there under the *Amrit Bharat Station Scheme*. I would like to know from the hon. Minister whether expanding the station and increasing its length is being considered under the *Amrit Bharat* scheme.

SHRI ASHWINI VAISHNAW: Hon. Member has probably not read the answer. I would just like to remind him very politely and humbly that there are 90 train services which stop at Tirur. So, the hon. Member should say that, yes, there are 90 trains which stop and he wants more; that is the point. So, he cannot say that no train stops at Tirur. And, yes, of course, I have given a complete list of all the trains which actually stop at Tirur. If there is any other request, hon. Member can always meet me. We are very open-minded. Our hon. Prime Minister, Shri Narendra Modi, always tells us, first focus on people's problems and solve them with an open mind. That is the approach that all of us take. All of us try to be open-minded and try to solve problems.

Regarding the Tirur Railway Station, yes, increasing the platform width, making the platforms of standard high-level height, making sure that the platform covers are proper, making sure that a extended FOB is there, so that people get enough space to cross from one platform to another and then making sure that both sides of the station are covered, are all parts of the Amrit Bharat Station Scheme. I am very happy to share with you that by now we have completed about 170 stations out of 1,300 stations that we have taken up and the progress is very fast. I also want to share with you, hon. Chairman, Sir, and through you, with the hon. Members, that in the other countries, mostly, when the station is redeveloped, they stop all traffic. We, in our country, cannot stop the traffic because people are so dependent on railways. So, we are doing the work while the trains are being operated. That is why everything has to be done with a lot of care and a lot of focus on safety. So, I will request hon. Members also to please support and co-operate in that journey. It is a major transformation of railways which is happening under hon. Prime Minister, Shri Narendra Modi's vision and his leadership. So, all of us must try to support it. And, please bring the right facts that, yes, 90 trains are stopping. If there are more, we can always sit together and solve.

MR. CHAIRMAN: Third supplementary; Shri Gulam Ali.

श्री गुलाम अली: चेयरमैन साहब, आपने मुझे सप्लीमेंट्री उठाने का मौका दिया, इसके लिए आपका शुक्रिया। सर, हम जम्मू-कश्मीर से आते हैं। कश्मीर के लोगों ने ख्वाब देखा था कि कभी हम भी ट्रेन पर सवारी करेंगे। मैं प्रधान मंत्री, मोदी जी को और रेलवे मिनिस्टर को जम्मू-कश्मीर की खासकर, कश्मीर की अवाम की तरफ से इस बात के लिए मुबारकबाद देता हूँ कि जो एरिया छः महीने तक कट ऑफ रहता था, वहाँ आपने बर्फ के बीच में से रेलवे लाईन निकालने का काम किया है। सर, मैं आपके माध्यम से बताना चाहूँगा कि पूरी दुनिया ने विजुअल्स देखे हैं कि कश्मीर के लोग कितने खुश हैं। सर, इसी के साथ, मैंने मिनिस्टर साहब से एक क्वेश्चन यह किया था कि राजौरी-पुंछ, जो कि बॉर्डर बेल्ट है, क्या उसके लिए भी कभी आप ट्रेन लाइन बिछाएँगे, ताकि हमारी सिक्योरिटी फोर्सेज़ को उन एरियाज़ में जाने में आसानी हो, जो बर्फबारी के दौरान कट ऑफ रहते हैं। अभी मैं भी वहाँ गया था। इन्होंने एक-दो दिन पहले ही इसके लिए अनाउंस किया है। हम इसके लिए भी राजौरी-पुंछ की अवाम की तरफ से इनको बहुत शुक्रिया करते हैं। सर, मेरा क्वेश्चन यह है कि कश्मीर, जो कि दुनिया की एक खूबसूरत जगह है और जम्मू, जिसको "सिटी ऑफ टेम्पल्स" कहा जाता है, वहाँ कभी मेट्रो बनाने का आपका कोई प्रोग्राम है या ऐसा कोई प्रोजेक्ट है? वैसे, मैंने पिछली बार क्वेश्चन भी किया था। मिनिस्टर साहब से गुजारिश है कि वे इस बारे में बताएँ। थैंक यू।

Contents Page

[†] **جناب غلام علی :** چیئرمین صاحب، آپنے مجھے سپلیمینٹری اٹھانے کا موقع دیا، اسکے لیے آپ کا شکریہ۔

سر، ہم جموں و کشمیر سے آتے ہیں۔ کشمیر کے لوگوں نے خواب دیکھا تھا کہ کبھی ہم بھی ٹرین پر سواری کرینگے۔ میں پردھان منتری، مودی جی کو اور ریلوے منسٹر کو جموں کشمیر کی خاص کر، کشمیر کی عوام کی طرف سے اس بات کے لیے مبارکباد دیتا ہوں، کہ جو ایریا چھ مہینے تک کٹ آف رہتا تھا، وہاں آپنے برف کے بیچ میں سے ریلوے لائین نکالنے کا کام کیا ہے۔ سر، میں آپکے مادھیم سے بتانا چاہونگا کہ پوری دنیا نے ویزوٗلز دیکھے ہیں کہ کشمیر کے لوگ کتنے خوش ہیں۔

سر، اسی کے ساتھ، میں نے منسٹر صاحب سے ایک کویشچن یہ کیا تھا کہ راجوری پونچھ، جو کہ بارڈر بیلٹ ہے، کیا اسکے لیے بھی کبھی آپ ٹرین لائن بچھائینگے، تاکہ ہماری سیکورٹی فورسیز کو ان ایریاز میں جانے میں آسانی ہو، جو برفباری کے دوران کٹ آف رہتے ہیں۔ ابھی میں بھی وہاں گیا تھا۔ انہوں نے ایک دو دن پہلے ہی اسکے لیے اناؤنس کیا ہے۔ ہم اسکے لیے بھی راجوری پونچھ کی عوام کی طرف سے انکو بہت شکریہ کرتے ہیں۔

سر، میرا کویشچن یہ ہے کہ کشمیر، جو کہ دنیا کی ایک خوبصورت جگہ ہے اور جموں، جس کو "سٹی آف ٹیمپلس" کہا جاتا ہے، وہاں کبھی میٹرو بنانے کا آپ کا کوئی پروگرام ہے یا ایسا کوئی پروجیکٹ ہے؟ ویسے، میں نے پچھلی بار کویشچن بھی کیا تھا۔ منسٹر صاحب سے گزارش ہے کہ وہ اس بارے میں بتائیں۔ تھینک یو۔

श्री अश्विनी वैष्णव: माननीय सभापति महोदय, माननीय सांसद जी ने मेट्रो से संबंधित प्रश्न पूछा है। मेट्रो का काम मेरे वरिष्ठ साथी, श्री मनोहर लाल खट्टर जी देखते हैं। मैं इनका प्रश्न उन तक जरूर पहुँचाऊँगा। मैं साथ ही साथ माननीय सांसद जी को धन्यवाद देना चाहूंगा कि आपने मेरे साथ एक बहुत बड़ा मुद्दा उठाया था कि जो श्रीनगर से बारामूला वाली लाइन है, उस लाइन से कनेक्ट होते हुए तीन प्रोजेक्ट्स का पहले प्रस्ताव आया था और उन प्रोजेक्ट्स पर सर्वे चालू हुआ था। जो पहलगाम के लिए और दो प्रोजेक्ट्स थे। उसमें जो apple के orchards पर जो इम्पैक्ट पड़ रहा था और जो apple के farmers हैं, सबकी इच्छा थी कि रेलवे मेन लाइन को ही बनाए रखें और इसके spurs न बनाएं। मैं गुलाम अली जी को धन्यवाद देना चाहूंगा कि आप जो विषय मेरे पास लेकर आए थे, उसके बाद किसानों की बात सुनी गई, सबकी रिप्रेज़ेंटेशन्स ली गईं और सबकी बात सुनने के बाद यह तय किया गया कि बारामूला से श्रीनगर की लाइन को और strengthen करेंगे और जो दो-तीन spurs बनाने थे, जो वहां से पहलगाम के लिए कनेक्टिंग spurs बनाने थे, उसको shelve कर दिया गया है, उसको आगे और नहीं बढ़ा रहे हैं। मैं आपको धन्यवाद देता हूं।

राजौरी-पुंछ की लाइन के लिए बहुत तेजी से सर्वे का काम भी चल रहा है, जिससे कि पूरा बॉर्डर एरिया कनेक्ट हो जाए और साथ ही साथ आप सबने देखा ही है कि किस तरह से रेलवे लाइफ लाइन बन चुकी है।

एक विषय जो बार-बार कई फोरम में उठाया जाता है कि high altitude पर ट्रेन्स का ऑपरेशन होता है, उसका बहुत स्पेशल डिज़ाइन होता है। High altitude पर प्रैशर बहुत कम होता है और जैसा हमने बर्फ के इस पूरे सीज़न में देखा कंप्लीट ट्रेन के अंदर जितना भी लिक्विड का फ्लो होता है, कई तरह की मूवमेंट में, इंजन के मूवमेंट में और कई चीज़ों में, जहां लिक्विड का फ्लो होता है, उसके लिए बहुत स्पेशल डिज़ाइन होता है, जो कि normal altitude से बहुत

[†] Transliteration in Urdu script.

Contents Page

डिफरेंट है। इसलिए ज्यादातर देशों में high altitude के लिए अलग से ट्रेन्स रहती हैं और low altitude से आने के बाद चेंज करते हैं, तो मैं आपके माध्यम से आज उसके बारे में क्लेरिफाई करना चाहूंगा कि स्पेशल डिज़ाइन का जो निर्णय लिया गया था, वह निर्णय इस बर्फ के सीज़न में एकदम सही सिद्ध हुआ है कि स्पेशल डिज़ाइन ही रखनी चाहिए। नॉर्मल ट्रेन्स को वहां ले जाने से टेक्नीकल प्रॉब्लम आती है। वह भी सही सिद्ध हुआ। मैं आपके माध्यम से कश्मीर के सभी आवाम को यह बताना चाहूंगा।

MR. CHAIRMAN: Now, Dr. John Brittas.

DR. JOHN BRITTAS: Sir, I want your indulgence so that we get clarity on the whole gamut of issues, and I do not want the media in Kerala to report it in a wrong way. I have always held the hon. Minister in high esteem. He is very able and efficient. When it comes to Kerala, his efficiency is in being clever and evasive. Having said that, I come to my specific question. Dr. E. Sreedharan has opened an office in Malappuram District for a high-speed railway project in Kerala. Has he done it as per his direction? Is he going to allow this high-speed project? Or, as he indicated, is the Ministry of Railways going to reciprocate the Silver Line Railway Project, which he has been sitting over for so many years? This is my specific question.

MR. CHAIRMAN: Whatever may be your question, he is capable of answering it. Let him answer.

SHRI ASHWINI VAISHNAW: Sir, the hon. Member, Dr. John Brittas, is very vocal, very erudite and highly knowledgeable Member, and the good thing about him is that in every aspect of a question, or an issue, he will find the absolutely opposite side and put it in a totally wrong way, and because of his good English...

DR. JOHN BRITTAS: Sir, you have to protect me.

MR. CHAIRMAN: I will protect you, but you also help him. The land acquisition has to be done only by the State Government. You are there in power for the past five years almost. Then, you should help him.

SHRI ASHWINI VAISHNAW: And, because of his journalistic background, he is able to put things in a totally wrong perspective..

MR. CHAIRMAN: You should take his point airily. He is going to give you the answer. Do not worry. ...(*Interruptions*)... You are rounding; so he is rounding.

SHRI ASHWINI VAISHNAW: I am giving a specific answer. The hon. Member has raised a point about Dr. Sreedharan. He is one of those persons for whom the entire country has huge respect. The kind of work Dr. Sreedharan has done, whether in Delhi Metro or the Konkan Railways, is phenomenal. As an Engineer, I feel proud that Dr. Sreedharan keeps guiding me from time to time. I call him, I request him, we sit together and, so many times, I take advice from him on multiple things. If you would recall, Sir, in the current Budget, seven new high-speed corridors have been announced by hon. Finance Minister. In that regard also, I took Dr. Sreedharan's guidance that the time has come when we should be doing more passenger corridors at a higher speed so that 140 crore people of our country get the benefit of that. Sir, regarding the point about Kerala and the office that Dr. Sreedharan has opened, I always welcome any person in the country, who would like to contribute to the development of the country and development of the Railways. Especially, if Dr. Sreedharan, who is well-versed with Railways, who understands the technology, who understands engineering, is opening an office to support any initiative for development of Railways, we strongly welcome it. That is a very specific point. I am saying, we welcome every such initiative by Dr. Sreedharan. ...(*Interruptions*)... The ball is in the court of the State Government. I am saying it very clearly. The ball is in the court of the State Government. Let the State Government start the land acquisition. ...(*Interruptions*)... I will give one more example. Kindly give me one more minute, Sir.

MR. CHAIRMAN: Sure.

SHRI ASHWINI VAISHNAW: Let me give you the example of Angamaly-Sabarimala Railway Line. Hon. Chairman, Sir, we pursued the hon. Chief Minister and the State Government so many times. Finally, because of our persuasion, the Chief Minister has started the land acquisition, maybe only because of the upcoming elections. ...(*Interruptions*)...

SHRI A. A. RAHIM: Sir, the hon. Minister is... ...(*Interruptions*)...

MR. CHAIRMAN: Rahim ji, please. ...(*Interruptions*)... That will apply to both sides. ...(*Interruptions*)... Please mind it. ...(*Interruptions*)... Yes, hon. Minister.

SHRI ASHWINI VAISHNAW: Hon. Chairman, Sir, I don't know what the agreement between the two sides, between the big players in Kerala, the Congress and the Left, is. I hope that the Angamaly-Sabarimala land acquisition continues beyond the

Contents Page

election also and when the BJP, the NDA, forms the Government in Kerala, we will make sure that the project goes ahead.

MR. CHAIRMAN: Fifth supplementary, Shri Satnam Singh Sandhu.

श्री सतनाम सिंह संधूः सर, मैं सबसे पहले माननीय मंत्री जी का धन्यवाद करना चाहूँगा कि रेलवे इंफ्रास्ट्रक्चर डेवलपमेंट के लिए पंजाब को इन्होंने टॉप प्रायोरिटी पर रखा है। हमारे पंजाब में नई रेल लाइन्स भी बन रही हैं, हमारे रेलवे स्टेशन भी अपग्रेड हो रहे हैं और मुझे बताते हुए खुशी हो रही है कि जब हमारे बहुत सारे पंजाबी एनआरआईज़ आते हैं, तो वे कम्पेयर करते हैं कि आपका विकसित भारत कैसा लग रहा है। आज कम्पेयर करके उन्हें लग रहा है कि हमारा विकसित भारत बाकी डेवलप्ड कंट्रीज़ से बेहतर बन रहा है। मैं रेलवे इंफ्रास्ट्रक्चर के कंटेक्स्ट में बात कर रहा हूँ और खासकर जब हमारा चंडीगढ़ रेलवे स्टेशन देखते हैं। सर, मैं हाल ही में जापान गया था, जापान से भी बेहतर हमारा चंडीगढ़ रेलवे स्टेशन बन रहा है। इसके लिए मैं सरकार का धन्यवाद करना चाहूँगा।

सर, मेरा एक सुझाव भी है और एक सवाल भी है। पंजाब में सबसे लंबा बॉर्डर साढ़े पाँच सौ किलोमीटर से भी ज्यादा है - गुरदासपुर, फिरोज़पुर और फाजिल्का। इन डिस्ट्रिक्ट से हमारे बहुत सारे हमारे डिफेंस पर्सनल और बॉर्डर एरिया के जो लोग हैं। उनको देश के साथ बेहतर तरीके से जोड़ने के लिए क्या बॉर्डर एरिया एक्सप्रेस चलाने की कोई योजना हो सकती है या वहाँ से ट्रेन की मोबिलिटी बढ़ाई जा सकती है? मैं यही सवाल पूछना चाहता हूँ। बहुत-बहुत धन्यवाद।

श्री अश्विनी वैष्णवः माननीय सभापति महोदय, मैं आपके माध्यम से देश के समक्ष यह रखना चाहूँगा कि माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी ने पंजाब के लिए इस बार 5,673 करोड़ रुपये का रिकॉर्ड बजट allocate किया है। माननीय सभापति जी, कांग्रेस के समय जो बजट होता था, उसकी तुलना में यह बजट पच्चीस गुना ज़्यादा है। माननीय सांसद महोदय ने कहा है कि पंजाब में एक के बाद एक नए प्रोजेक्ट्स आ रहे हैं, तो मैं बताना चाहता हूँ कि मेरे साथी श्री रवनीत सिंह जी पर्सनली पंजाब के सभी प्रोजेक्ट्स को मॉनिटर करते हैं और किसी प्रोजेक्ट में कहीं पर भी कोई दिक्कत होती है, तो वहाँ के जनप्रतिनिधियों के साथ बातचीत करके, जनता के साथ बातचीत करके बहुत ही प्रोएक्टिवली काम करते हैं। मैं हमारे श्री रवनीत सिंह जी को धन्यवाद देना चाहूँगा कि देश के साथ जो न्याय करना होता है, पंजाब के साथ जो न्याय करना होता है, वह आपने किया है।

MR. CHAIRMAN: Now, next Question... ...(Interruptions)...

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (**श्री रामदास अठावले**): इनके ऊपर जो आरोप लगाया गया और इन्हें जो गद्दार बोला गया, वह अच्छी बात नहीं है।

LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, I want to say one thing.

Contents Page

MR. CHAIRMAN: I am coming to you. Yes, Mallikarjun ji. ...(Interruptions)... I gave you so many minutes, but you were not allowing the hon. Prime Minister to speak. That is not correct. ...(Interruptions)... I always allow you.

SHRI MALLIKARJUN KHARGE: Sir, he spoke for 97 minutes. ...(Interruptions)...

MR. CHAIRMAN: Yes, but you were not able to hear him. That is the thing. When you speak, they have to hear. ...(Interruptions)... Just one minute, Mallikarjun Khargeji. When you speak, they have to hear it peacefully. But when they speak, you also have to hear it peacefully. That is where democracy can grow. Okay, now you speak.

SHRI MALLIKARJUN KHARGE: Sir, I wanted to listen to him, but it was not worth it. So, I left.

MR. CHAIRMAN: No, no. Then they will also think like that. Democracy is not about whether I like it or I do not like it.

SHRI MALLIKARJUN KHARGE: Sir, the Railway Minister is very friendly with Bittu, and he is also friendly with Brittas. But while appreciating, it is mutual appreciation. They appreciate each other; he appreciated him and he also appreciated him.

MR. CHAIRMAN: You are very elderly. You also appreciate every one of us.

SHRI MALLIKARJUN KHARGE: But the fact is that Bittu is sitting there and he is attacking Congress. I think Bittu is responsible because he was with us and he knows everything. ...(Interruptions)... If it is any failure, it is my friend's failure.

MR. CHAIRMAN: Now, first Supplementary, Shriman Mayankkumar. ...(Interruptions)...

DR. JOHN BRITTAS: Chairman, Sir, I have not appreciated him.

MR. CHAIRMAN: Don't worry. ...(Interruptions)...

DR. JOHN BRITTAS: I was just asking him...

MR. CHAIRMAN: Brittas ji, I will tell you one thing. There is nothing wrong in appreciating the right thing. There is nothing wrong in it. Now, Question No.77.

Contents Page

Evaluation of digital agriculture initiatives

#*77. SHRI MAYANKKUMAR NAYAK: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) whether the Ministry has evaluated the outcomes of digital agriculture initiatives undertaken or continued in 2025, including AgriStack, Digital Crop Survey, Namo Drone Didi Scheme, Kisan e-Mitra and others;

(b) if so, the details thereof, including farmer coverage, integration with land records and improvements in access to credit, insurance and real-time advisory services;

(c) whether the Ministry has assessed the impact of these initiatives on productivity, income levels and market linkages for farmers; and

(d) if so, the details thereof, including coverage and measurable outcomes, State-wise?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE (SHRI SHIVRAJ SINGH CHOUHAN): (a) to (d) A statement is laid on the Table of House.

Statement

(a) to (d) Yes Sir, the Government consistently evaluates the outcomes of digital agriculture initiatives undertaken or continued during 2025. Some of the major initiatives are as under:

I. **AgriStack**: The AgriStack is a Digital Public Infrastructure (DPI) which consists of three foundational registries or databases associated with the agriculture sector, i.e., the Farmers Registry, Geo-Referenced Village Maps, and Crop Sown Registry, all created and maintained by the State Governments/ Union Territories. It establishes a single source of truth for farmer identity, land, and their crops.

Farmer ID enables seamless integration of Direct Benefit Transfer (DBT) schemes such as Pradhan Mantri Kisan Samman Nidhi Yojna (P M Kisan), Pradhan Mantri Fasal Bima Yojna (PMFBY), Minimum Support Price (MSP) based procurement, access to credit delivery, input distribution, and disaster relief. As of 04.02.2026, more than 8.48 Crore Farmer IDs have been generated across the country.

Original notice of the question was received in Hindi.

Contents Page

Digital Crop Survey has enabled plot-level visibility of crops and better estimation of sowing patterns across seasons, which in turn supports evidence-based planning for procurement, input supply and logistics. In Kharif 2025, the Digital Crop Survey (DCS) has been conducted in 604 Districts covering more than 28.5 crores plots across the country.

Maharashtra has successfully leveraged AgriStack for scheme delivery, disaster relief, Artificial Intelligence (AI)-based advisory, and providing credit access, including the transfer of over ₹14,000 crore to 89 lakh farmers for Kharif 2025 crop losses. Chhattisgarh has institutionalized Farmer ID and Digital Crop Survey for MSP-based paddy procurement, covering over 32 lakh farmers in a single season, significantly improving transparency, crop verification, and timeliness of MSP payments.

II. **Krishi Decision Support System:** Krishi Decision Support System is a geo-spatial platform that integrates satellite imagery, weather, soil, and crop data using Geographic Information System (GIS) to support agricultural planning and decision-making. This acts as an analytical platform (web-portal) for developing targeted advisories on crop, weather and soil.

III. **Kisan e-Mitra:** It is a voice-based Artificial Intelligence (AI)-powered chatbot developed to assist farmers with responses to their queries on the PM Kisan Samman Nidhi scheme. This solution supports 11 regional languages and is evolving to assist with other government programs. At present, it handles over 8,000farmer queries on an average daily and so far, more than 95 lakh queries have been answered.

IV. **National Pest Surveillance System:** The National Pest Surveillance System, for tackling the loss of produce due to climate change, utilizes AI and Machine Learning to detect pest infestation in crop issues, enabling timely intervention for healthier crops. This tool, currently used by over 10,000 extension workers, allows farmers to capture images of pests to help them mitigate pest attacks and reduce crop losses. At present, it supports 65 crops and over 400 pests.

Contents Page

V. **Namo Drone Didi:** The Government has approved 'Namo Drone Didi' a Central Sector Scheme for providing 15,000 drones to the Women Self Help Groups (SHGs) with an outlay of Rs. 1261 Crores for the period from 2023-24 to 2025-26. The major objectives of the scheme are to promote advanced technology in agriculture for improved efficiency, enhanced crop yield reduced cost of operation and to empower SHGs as drone service providers for increasing their income and providing livelihood support. Lead Fertilizer Companies (LFCs) have distributed 500 drones under the Namo Drone Didi Scheme. Agricultural Development and Rural Transformation Centre (ADRTC), Bangalore have carried out a study on the economics and business viability of drone operations on these 500 drones. The study indicates that the adoption of drones has diversified SHG activities, improved agricultural practices, and increased income opportunities for women in rural communities.

VI. **Seed Authenticity Traceability Holistic Inventory (SATHI):** It provides a digital platform that streamlines the holistic management of seed production, quality certification, distribution, and traceability pan-India. This endeavor establishes a National Seed Grid (NSG), integrating all seed stakeholders within a unified national digital platform.

श्री मयंककुमार नायकः सर, माननीय कृषि मंत्री जी ने मेरे प्रश्न का उत्तर दिया है। इस देश की सरकार माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी के नेतृत्व में और कृषि मंत्री आदरणीय शिवराज सिंह जी के नेतृत्व में किसानों का कल्याण हो, वैसे कार्य कर रही है।

मेरा पहला प्रश्न यह है कि वर्तमान में किसान रजिस्ट्री किन-किन राज्यों में हुई है? उसकी तैयारी भी की जा चुकी है। मैं संसद के इस फ्लोर पर आज यह जानना चाहता हूँ कि जिन राज्यों में अभी किसान रजिस्ट्री नहीं बनी है, तो इसके प्रमुख कारण क्या हैं?

श्री शिवराज सिंह चौहानः माननीय सभापति महोदय, हमारे विद्वान सांसद, श्री मयंककुमार नायक जी ने आज बड़ा महत्वपूर्ण सवाल पूछा है। माननीय सभापति महोदय, प्रधान मंत्री, श्री नरेन्द्र मोदी जी के नेतृत्व में हमारी कृषि नीति के तीन प्रमुख लक्ष्य हैं। नम्बर एक, किसानों की आय बढ़ाना। नम्बर दो, देश की खाद्य सुरक्षा सुनिश्चित करना। नम्बर तीन, हमारी जनता को पोषणयुक्त आहार उपलब्ध कराना। इसके लिए हमारी छः सूत्रीय रणनीति है। पहली, उत्पादन बढ़ाना। दूसरी, उत्पादन की लागत घटाना। तीसरी, उत्पादन के ठीक दाम देना। चौथी, अगर नुकसान हो जाए, तो नुकसान की भरपाई करना। पाँचवीं, फसल का विविधीकरण और छठवीं, आने वाली पीढ़ियों के लिए भी यह धरती फसल उत्पादन करने के लायक रहे, इसका प्रयत्न

Contents Page

करना। इसके लिए प्रधान मंत्री जी के नेतृत्व में हम टेक्नोलॉजी का भरपूर प्रयोग कर रहे हैं। माननीय सभापति महोदय, जब उधर की सरकार थी, तो उनके कार्यकाल में डिजिटल कृषि का कभी ठोस उपयोग नहीं हुआ। किसान अन्नदाता है, अन्नदाता मतलब जीवनदाता और जीवनदाता भगवान के बराबर होता है। ...(**व्यवधान**)... किसानों की सेवा हमारे लिए भगवान की पूजा है। इसलिए किसान की हालत बदलने के लिए हमने कृषि के लिए डिजिटल पब्लिक इंफ्रास्ट्रक्चर के निर्माण की घोषणा की है। जब उधर की सरकार थी, तब केवल कागजों पर काम होता था। मोदी जी के नेतृत्व में तो डिजिटली किसानों की स्थिति बदलने के लिए युद्ध स्तर पर काम किए जा रहे हैं। इसलिए हमने किसान रजिस्ट्री बनाने का फैसला किया। किसान रजिस्ट्री में मुख्य रूप से हम फार्मर आईडी बनाने का काम कर रहे हैं। अब भारत के हर एक किसान की एक अलग पहचान होगी। उसके पास जितनी जमीन है, उस जमीन का विवरण, जमीन में बोई गई फसलों का विवरण, उसके पास जो पशुधन है, उसका विवरण, उसके परिवार में जितने सदस्य हैं, उनका विवरण, ये सारी जानकारी रहेगी। माननीय मयंककुमार नायक जी ने प्रश्न पूछा है, उसके संबंध में मैं यह बताना चाहता हूं कि अब तक देश के 19 राज्यों में किसान रजिस्ट्री तैयार करने की प्रक्रिया प्रगति पर है और मुझे यह बताते हुए प्रसन्नता है कि अब तक 8 करोड़ 47 लाख से अधिक किसानों की आईडी बनाई जा चुकी है। किसान रजिस्ट्री के लिए भूमि रिकॉर्ड का डिजिटल होना जरूरी है। राज्यों में भूमि के रिकॉर्ड को डिजिटल करने का काम लगातार चल रहा है। 19 राज्यों में किसान आईडी बन रही है। आंध्र प्रदेश, असम, बिहार, छत्तीसगढ़, गुजरात, हरियाणा, हिमाचल प्रदेश, कर्णाटक, केरल, मध्य प्रदेश, महाराष्ट्र, ओडिशा, पंजाब, राजस्थान, तमिलनाडु, तेलंगाना, त्रिपुरा, उत्तर प्रदेश और उत्तराखंड में काम जारी है। हम गोवा, सिक्किम, जम्मू-कश्मीर इन तीन राज्यों में किसान रजिस्ट्री का काम शुरू करने जा रहे हैं। माननीय सभापति महोदय, अंडमान निकोबार, अरुणाचल प्रदेश, मिजोरम, मेघालय, नागालैंड, पुडुचेरी, मणिपुर, लक्षद्वीप, लद्दाख और झारखंड, इन राज्यों में अभी लैंड रिकॉड्र्स नहीं है, लेकिन हम गंभीर हैं। सरकार वहां की राज्य सरकार को तकनीकी सहायता के रूप में सेटेलाइट चित्र के आधार पर जिओ रेफरेंस्ड प्लॉट मैप्स तैयार करने में मदद कर रही है। इसके अतिरिक्त राज्यों को उनके प्रपोज़ल के आधार पर वित्तीय सहायता भी प्रदान की जा रही है।

श्री सभापतिः सेकंड सप्लीमेंट्री, श्री मयंककुमार नायक जी।

श्री मयंककुमार नायकः माननीय प्रधान मंत्री जी किसान सम्मान निधि के माध्यम से देश के सभी किसानों को साल में 6,000 रुपये ट्रांसफर करते हैं। यह युग टेक्नोलॉजी का युग है और टेक्नोलॉजी कृषि क्षेत्र में भी उपयोग में लाई जानी चाहिए। क्या सरकार ने फसल की उत्पादकता बढ़ाने के लिए, किसानों की आजीविका में सुधार लाने के लिए तथा कृषि क्षेत्र की विभिन्न चुनौतियां का समाधान करने के लिए आर्टिफिशियल इंटेलिजेंस की विधियों का उपयोग शुरू किया है?

श्री सभापतिः ऑनरेबल मिनिस्टर।

Contents Page

श्री शिवराज सिंह चौहानः माननीय सभापति महोदय, हम किसानों की समस्या के समाधान की चिंता करते हैं। इसलिए मुझे यह बताते हुए प्रसन्नता है कि मोदी जी की सरकार है, जिसने किसानों की उत्पादकता बढ़ाने के लिए और आजीविका में सुधार लाने के लिए एआई का उपयोग करने का फैसला किया है। इसके लिए हमने एक नहीं, अनेकों योजनाएं बनाई हैं। उनमें से एक है - किसान ई-मित्र। यह आवाज आधारित एआई चैट बॉट है।

माननीय सभापति महोदय, पीएम किसान सम्मान निधि हो, फसल बीमा योजना हो, किसान क्रेडिट कार्ड से जुड़ी समस्याएं हों, तो किसान अपने सवाल इस चैट बॉट के माध्यम से पूछता है और उसको तत्काल जवाब मिलता है। यह केवल हिंदी और अंग्रेजी में नहीं है। मुझे यह बताते हुए प्रसन्नता है कि 11 क्षेत्रीय भाषाओं में किसानों के सवाल का जवाब देने का काम एआई के माध्यम से किया जा रहा है। अब तक लगभग 93 लाख प्रश्नों के उत्तर दिए जा चुके हैं। प्रतिदिन लगभग 8,000 सवाल पूछे जाते हैं और उनका समाधान एआई के माध्यम से हमारा कृषि विभाग देने का काम कर रहा है।

माननीय सभापति महोदय, वैसे ही कई बार फसलों में कीट लग जाते हैं, वायरस अटैक हो जाता है। जब फसल खराब होती है, तब किसान को जरूरत पड़ती है कि वह तत्काल सलाह ले। अब हमने एक नेशनल पेस्ट सर्वेलांस सिस्टम बनाया है। अगर किसान मोबाइल के माध्यम से अपने पौधे की पत्ती की फोटो खींच कर डाल देता है, तो तत्काल उसको बताया जाता है कि कौन सा रोग है, कौन से कीट का प्रकोप है और उससे बचने के लिए किसान को कौन सी दवाई डालनी चाहिए। हम राष्ट्रीय कीट निगरानी प्रणाली के माध्यम से यह काम भी कर रहे हैं।

माननीय सभापति महोदय, इसके अलावा एआई के माध्यम से मानसून के पूर्वानुमान की सूचना भी दी जाती है। पहले चार सप्ताह की, फिर तीन सप्ताह पहले, फिर दो सप्ताह पहले और फिर एक सप्ताह पहले भी बताया जाता है कि वर्षा कब होगी, कितनी होगी, होगी कि नहीं होगी, किसान को अभी फसल बोनी चाहिए कि नहीं बोनी चाहिए। हमने एआई के माध्यम से यह सारी जानकारी देने का काम किया है। अब तो मैं प्रधान मंत्री जी को हृदय से धन्यवाद देता हूँ कि 'भारत विस्तार' नामक एक नया प्लेटफॉर्म बनाया जा रहा है। यह सारे प्लेटफॉर्म्स को एकीकृत करके एक जगह करेगा और किसान की हर समस्या, चाहे वह योजनाओं की जानकारी हो, चाहे अच्छे बीज हों, खाद डालने की बात हो, रोगों के नियंत्रण का मामला हो, वह कब फसल बोए, कब फसल न बोए या योजनाओं का कैसे लाभ ले, इसके लिए कहीं भटकने की जरूरत नहीं है। वह केवल सवाल पूछेगा और 'भारत विस्तार' के माध्यम से उसको उत्तर मिल जाएगा और वह अपनी खेती को बेहतर कर पाएगा। इस तरह से टेक्नोलॉजी का इस्तेमाल करके मोदी सरकार यह काम कर रही है।

MR. CHAIRMAN: Third supplementary; Shri Paka Venkata Satyanarayana.

SHRI PAKA VENKATA SATYANARAYANA: Mr. Chairman, Sir, I thank you for giving me this opportunity. As the nation has witnessed the importance of agriculture at a very crucial time of Covid, I would like to know, through you, from the hon. Minister:

How is this Government, through Digital Agricultural Mission, encouraging or proposing to encourage farming among the youth either as entrepreneurial or profitable activity? In what ways will the Digital Agriculture Mission enable the Government agencies to deliver its services to the farmers more effectively and efficiently?

MR. CHAIRMAN: Hon. Minister.

श्री शिवराज सिंह चौहानः माननीय सभापति महोदय, डाटा एक ताकत है। टेक्नोलॉजी और डाटा आज के युग में एक बड़ी ताकत हैं। मुझे यह कहते हुए प्रसन्नता है कि डिजिटल एग्रीकल्चर मिशन के माध्यम से युवा पीढ़ी कैसे नवाचार, इन्नोवेशन करे; कैसे उद्यमिता के क्षेत्र में तेजी से आगे बढ़े; इसके लिए काम किया जा रहा है। मुझे यह बताते हुए प्रसन्नता है कि खेती के क्षेत्र में कई युवा नित नए प्रयोग कर रहे हैं। वे खेती में भी प्रयोग कर रहे हैं और हॉर्टिकल्चर में अलग प्रयोग कर रहे हैं। उनके दिमाग, उनका जो टैलेंट है, उसका इस्तेमाल करके हम स्टार्टअप कल्चर लेकर आ रहे हैं।

माननीय सभापति महोदय, इसलिए कृषि में नवाचार हो, स्टार्टअप्स आएं; नौजवान अपने टैलेंट का इस्तेमाल करके उत्पादन बढ़ाएं; इसके लिए एग्रि स्टैक का लाभ उठा कर वे अनेक तरह की जानकारियां प्राप्त सकते हैं; ई-नाम पोर्टल के माध्यम से किसानों को नया बाजार तलाशने में मदद कर सकते हैं; उत्पादन में विविधता लाने के प्रयास कर सकते हैं; किसानों को बेहतर मूल्य कैसे मिल सकता है, इसमें वे जानकारियां जुटा सकते हैं; आय कैसे बढ़े, वे कौन सी खेती करें, वैल्यू एडिशन कैसे हो, इसमें वे मदद कर सकते हैं। युवा स्टार्टअप्स, इन्नोवेटर्स और अन्य एजेंसीज़ एग्रि स्टैक के डाटा का उपयोग किसानों के लिए उनके उत्पादों के बेहतर समाधान के लिए कर सकती हैं; बेहतर सेवाओं के विकास के लिए कर सकती हैं। इसके अलावा, वे जीआईएस मैपिंग से संबंधित डाटा का लाभ उठा कर नए समाधान तैयार कर सकते हैं, जो किसानों और समग्र कृषि के लिए फायदेमंद होगा। वे डिजिटल क्रॉप सर्वे करने में, युवा कृषि सखी सर्वेक्षण करने में और राज्यों की नीति के अनुसार योगदान करके अपनी आय बढ़ाने में और आय और बेहतर करने में इसका उपयोग कर सकते हैं।

MR. CHAIRMAN: Fourth supplementary; Shri Masthan Rao Yadav Beedha.

SHRI MASTHAN RAO YADAV BEEDHA: Sir, I thank you for giving me this opportunity to raise the supplementary question. While digital agriculture initiatives such as Agri Stack and digital crop survey are intended to improve service delivery to farmers, timely settlement of crop insurance claims remains critical, especially for crops with short production cycles of three months or less. Delays in assessment and payout can significantly affect farmers' liquidity and their ability to reinvest in the next crop cycles. In this context, I would like to ask the hon. Minister, through you: "Are these digital agriculture platforms being leveraged to fast track crop loss assessment and

Contents Page

insurance claim processing? What measures are being taken to ensure time-bound settlement for short duration crops?

MR. CHAIRMAN: Hon. Minister.

श्री शिवराज सिंह चौहानः माननीय सभापति महोदय, माननीय सदस्य ने यह बहुत महत्वपूर्ण सवाल पूछा है। प्रधान मंत्री फसल बीमा योजना, जिन किसानों की फसलें तबाह और बर्बाद हो जाती हैं, उनके लिए वरदान है। मुझे बताते हुए खुशी है कि करोड़ों किसानों ने फसल बीमा योजना का लाभ उठाया है। आपने बिलकुल सही कहा कि निश्चित समय सीमा के अंदर किसानों को फसल बीमा के अंतर्गत फायदा मिलना चाहिए, अगर उनकी फसल का नुकसान हुआ है। महोदय, मैं इसके बारे में आपको बताना चाहूंगा कि हमने 2 करोड़, 90 लाख किसान आईडी को राष्ट्रीय फसल बीमा पोर्टल से जोड़ने का काम किया है। किसान आईडी के माध्यम से - मैं केवल एक उदाहरण महाराष्ट्र सरकार का देना चाहूंगा। वहां फसलों का नुकसान हुआ, असमय बारिश के कारण व्यापक नुकसान हुआ। सैटेलाइट आधारित रिमोट सेंसिंग के माध्यम से 89 लाख किसानों की फसल की क्षति का आकलन 5 दिन के अंदर करके, उन 89 लाख किसानों के खाते में 14 करोड़ रुपए सीधे ट्रांसफर करने का चमत्कार इसी के कारण संभव हुआ और इसलिए मैं माननीय सदस्य को आश्वस्त करना चाहता हूं।

महोदय, हमने फसल बीमा योजना में भी कई तरह के परिवर्तन किए। जैसे, आपने देरी की एक बात कही, तो हमने यह तय कर दिया है कि राज्य सरकार को एक महीने के अंदर - वहां जो नुकसान हुआ है, रिमोट सेंसिंग के माध्यम से तो उसका तत्काल पता चलता है कि कितना नुकसान हुआ है। कई राज्य सरकारें अभी इसको नहीं अपना रही हैं, लेकिन एक महीने के अंदर उनको क्षति का आकलन करके जानकारी देनी पड़ेगी कि नुकसान कितना हुआ है और उसके बाद सारी औपचारिकताएं पूरी होने के बाद, यह जरूरी है कि बीमा कंपनी 21 दिन के अंदर claim settle कर दे। अगर 21 दिन के अंदर बीमा कंपनी claim settle नहीं करेगी, तो 12 परसेंट की दर से उन पर ब्याज लगेगा, जिसे किसान के खाते में सीधा डालने का काम किया जाएगा। कई बार राज्य सरकार उसमें अपना हिस्सा नहीं डालती, केंद्र का अपना पैसा दे देती है, मैं किसी एक राज्य सरकार की बात नहीं कर रहा। इसमें कई बार डिले होता है। हमने यह भी तय किया है कि अगर ऐसा डिले हुआ, तो 12 परसेंट ब्याज राज्य सरकार के ऊपर भी लगाया जाएगा, जो सीधे किसान के खाते में डाला जाएगा। इस प्रकार, एक तो टेक्नोलॉजी का इस्तेमाल करके तत्काल claim settle हो जाए, हम लोग लगातार इस बात का प्रयत्न कर रहे हैं। माननीय सभापति महोदय, मैं आपके माध्यम से किसान भाइयों को आश्वस्त करना चाहता हूं कि चाहे बीमा हो या ऋण हो - पहले अगर किसान को लोन लेना होता था, तो बैंकों में कई तरह के कागजों की पूर्ति करनी पड़ती थी कि अब यह ले आओ, अब यह ले आओ। अब अगर उसके पास किसान आईडी है, farmer ID है, तो सारा रिकॉर्ड उस farmer ID में उसके पास है, वह उसे बैंक में रखेगा और तत्काल उसको लोन मिल जाएगा, जैसे पीएम किसान सम्मान निधि तत्काल ट्रांसफर होकर डीबीटी के माध्यम से उसके खाते में पहुंच जाती है।

माननीय सभापति महोदय, अब वे दिन चले गए, जब कहा जाता था कि क्या करें, हम मजबूर हैं, हम एक रुपया भेजते हैं, तो 15 पैसे ही पहुंचते हैं। अब तो click करो, तो एक रुपये का एक रुपया सीधे किसान के खाते में पहुंचता है। यह चमत्कार नरेन्द्र मोदी जी के नेतृत्व में हो रहा है।

MR. CHAIRMAN: Fifth supplementary, Shrimati Ramilaben Becharbhai Bara.

श्रीमती रमिलाबेन बेचारभाई बारा : सभापति जी, किसानों के लिए कल्याणकारी योजनाओं में डिजिटल पहल एक क्रांतिकारी कदम है। मैं इसके लिए देश के प्रधान मंत्री माननीय मोदी जी को और कृषि मंत्री जी को धन्यवाद देती हूँ और आपके माध्यम से माननीय मंत्री जी से पूछना चाहती हूँ कि डिजिटल पहल में आपने 'किसान ई-मित्र' की एक पहल की है। इस पहल के माध्यम से किसानों की ओर से कितने प्रश्न मिले हैं और उनका समाधान कैसे किया गया है?

MR. CHAIRMAN: Hon. Minister.

श्री शिवराज सिंह चौहानः माननीय सभापति महोदय, मैंने जैसा प्रारंभ में निवेदन किया था, रोज लगभग 8,000 सवाल पूछे जाते हैं और लगभग 93 लाख किसानों के सवालों के जवाब दे दिए गए हैं। किसान जिस भाषा में सवाल पूछते हैं, मैंने 11 क्षेत्रीय भाषाओं का जिक्र किया। बहन, केवल हिंदी या अंग्रेजी में नहीं, अगर किसान गुजराती में भी सवाल पूछेंगे, तो उनको गुजराती में उत्तर मिलेगा; पंजाबी में पूछेंगे तो पंजाबी में मिलेगा; बंगाली में पूछेंगे तो बंगाली में मिलेगा। तमिल में पूछेंगे, तो तमिल में जवाब मिलेगा और केरल से पूछेंगे, तो मलयालम में जवाब मिलेगा। लगातार इन प्रश्नों का तत्काल जवाब देने का काम हो रहा है। अब तो एक ही प्लेटफॉर्म पर 'भारत विस्तार' के अंतर्गत सारी चीजें आ जाएँगी, तो कृषि से संबंधित किसी भी मामले में किसान सवाल पूछेगा, तो जवाब हाजिर होगा और वह अपनी खेती को और बेहतर बना सकेगा।

MR. CHAIRMAN: Now, Question No.78.

Surplus/Shortfall of revenue of Indian Railways

*78. DR. LAXMIKANT BAJPAYEE: Will the Minister of RAILWAYS be pleased to state:

(a) the Operating Ratio and Net Revenue accrued to Railways in the last three years, year-wise;

(b) the Compound Annual Growth Rate of Railways Gross Traffic Receipts in the last three years; and

(c) the Zonal Railway-wise Surplus / Shortfall generated in the last three years?

Contents Page

THE MINISTER OF RAILWAYS (SHRI ASHWINI VAISHNAW): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) to (c) The Operating Ratio, Gross Traffic Receipts and Net Revenue of Indian Railways in the last three Financial Year (FY) is given below:

(Rs. in crore)

Financial Year	Operating Ratio	Gross Traffic Receipts	Surplus
2022-23	98.10%	2,39,983	2,517
2023-24	98.43%	2,55,273	3,260
2024-25	98.22%	2,65,114	2,660

CAGR of Railways Gross Traffic Receipts in 2024-25 over 2022-23 is 5.1%. The Zonal Railway-wise Surplus/Shortfall are available in Annual Statistical Statement of Indian Railways which is available on website of Indian Railways (https://indianrailways.gov.in).

MR. CHAIRMAN: First supplementary; Dr. Laxmikant Bajpayee.

डा. लक्ष्मीकान्त बाजपेयीः माननीय सभापति जी, रेलवे के परिचालन अनुपात से उसके वित्तीय मापदंड का पता लगता है। मेरी जानकारी के मुताबिक 2024-25 में यह 98.22 प्रतिशत अनुमानित है, जिसका अर्थ परिचालन का खर्च है। यह अनुपात जितना कम होगा, वह रेलवे के लिए उतना बेहतर माना जाएगा। मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि परिचालन अनुपात इतना अधिक होने के क्या कारण हैं और इसमें सरकार ने पिछले कुछ वर्षों में क्या प्रयत्न किए हैं तथा भविष्य में क्या प्रयत्न करेंगे? साथ-साथ बेरोजगारी दूर करने में या लोगों को नौकरी देने के मामले में रेलवे की क्या परिस्थिति है - यह मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ।

श्री सभापतिः ऑनरेबल मिनिस्टर।

श्री अश्विनी वैष्णवः सभापति जी, हमारे वरिष्ठ सांसद और हम सबके बहुत ही respected डा. लक्ष्मीकान्त वाजपेयी जी ने बहुत ही महत्वपूर्ण प्रश्न पूछा है कि रेलवे की financial position कैसी है। मैं आपके माध्यम से माननीय सांसद जी को बताना चाहूँगा कि पिछले 10 वर्षों में बहुत ही concerted तरीके से जो efforts हुए हैं और माननीय पीयूष गोयल जी यहाँ पर बैठे हैं, इन्होंने एक बहुत ही systematic तरीके से रेलवे का freight को बढ़ाने, पैसेंजर का रेवेन्यू बढ़ाने, कॉस्ट पर कंट्रोल लाने का काम किया। इस तरह से माननीय प्रधान मंत्री जी के नेतृत्व में इन 10 वर्षों में रेलवे

Contents Page

की financial health में बहुत सुधार आया है। ओवरऑल, अगर हम सिचुएशन देखें, तो रेलवे के स्टाफ की टोटल कॉस्ट करीब 1,18,000 करोड़ रुपए है। करीब 12 लाख के आस-पास एम्प्लॉइज़ हैं और 15 लाख के आस-पास पेंशनर्स हैं। पेंशन की कॉस्ट करीब 65,000 करोड़ रुपए है, एनर्जी की कॉस्ट करीब 32,000 करोड़ रुपए है, financing की कॉस्ट करीब 23,000 करोड़ रुपए है और 8,000 करोड़ रुपए के आस-पास मेंटेनेंस की कॉस्ट है। ये जो बड़े खर्चे हैं, वे हैं। ओवरऑल, करीब 2,74,000 करोड़ रुपए की टोटल कॉस्ट आती है।

जिस तरह के स्टेप्स माननीय पीयूष जी ने लिए थे, उनसे पहले माननीय सुरेश प्रभु जी ने लिए थे और इस पूरे दशक में जो स्टेप्स लिए गए, उनके कारण रेलवे अपना सारा खर्चा meet करके एक छोटा-सा surplus अभी बना पा रही है। इसमें प्रधान मंत्री जी का जो एक बहुत दूरदर्शी निर्णय था, उस निर्णय की भूमिका बहुत बड़ी है। जिस तरह से माननीय प्रधान मंत्री जी ने निर्णय लिया कि रेलवे को completely विद्युतीकरण करेंगे, पूरे देश के नेटवर्क का विद्युतीकरण करेंगे, उसका जो benefit देश को हुआ, उसको मैं आपके माध्यम से बताना चाहता हूँ। Environment के point of view से तो benefit हुआ ही हुआ, डीजल के comparison में इलेक्ट्रिकल सिस्टम का environmental impact करीब-करीब 95 परसेंट बेटर होता है, लेकिन जो financial benefit हुआ, वह भी आपके माध्यम से रखना चाहूँगा। एनर्जी की कॉस्ट, एनर्जी में डीजल और इलेक्ट्रिकल एनर्जी, दोनों मिला कर जो कॉस्ट आती है, वह कुछ साल पहले करीब-करीब 37,841 करोड़ रुपए थी, वह कम होकर अब 32,400 करोड़ रुपए रह गई है, जबकि ट्रैफिक करीब-करीब 400 मिलियन टन अधिक हुआ है। माननीय प्रधान मंत्री जी ने electrification करने का जो दूरदर्शी निर्णय लिया, उसका double benefit हुआ - एक तो environmental benefit हुआ और financial benefit भी हुआ।

माननीय सांसद जी ने एम्प्लॉयमेंट के संबंध में जो दूसरा प्रश्न पूछा, उसके संबंध में मैं आपके माध्यम से माननीय सांसद जी को बताना चाहूँगा कि 2014 से 2024 के बीच में करीब 5,04,000 लोगों को रोजगार दिया गया और माननीय प्रधान मंत्री जी की इस तीसरी टर्म में करीब डेढ़ लाख लोगों को रोजगार देने का काम लगातार चल रहा है और उसमें बहुत अच्छी प्रोग्रेस है। माननीय सभापति महोदय, Assistant Loco Pilots की 18,000 वैकेंसी का प्रोसेस कंप्लीट हो गया है, पायलट्स अभी ज्वाइन कर रहे हैं। 450 RPF Sub-Inspectors का प्रोसेस कंप्लीट हो गया है और अब उनके अपॉइंटमेंट लेटर्स भेजे जा रहे हैं। 4, 200 RPF Constables का first stage exam complete हो गया है। 14,300 टेक्नीशियंस का प्रोसेस कंप्लीट हुआ है। जूनियर इंजीनियर, 8,000; पैरामेडिकल, 1,300; NTPC ग्रेजुएट, यानी स्टेशन मास्टर वगैरह की कैटेगरीज़ में 8,000 पोस्ट्स के एग्जाम हो गए हैं और उनमें आगे का प्रोसेस चल रहा है। Overall, करीब 2.5 crore applicants हैं और हर क्षेत्रीय भाषा में, जैसा कि हमारे वरिष्ठ मंत्री, श्री शिवराज सिंह जी ने अभी एग्रीकल्चर में बताया, उसी तरह से रेलवे में भी 15 भाषाओं में परीक्षाएँ चल रही हैं। 150 शहरों में, हर जगह तीन-तीन शिफ्ट में, कई जगह दो शिफ्ट में, कई जगह सिंगल शिफ्ट में एग्जाम्स हो रहे हैं। माननीय सभापति महोदय, वॉर रूम बना हुआ है। अगर किसी भी एग्जाम सेंटर से छोटी से छोटी कंप्लेंट भी आती है, तो उस पर तुरंत ऐक्शन लिया जाता है, क्योंकि हमारे युवाओं की जो aspiration है कि वे रेलवे के साथ जुड़ें, उसमें एकदम ट्रांसपेरेंसी के साथ, एकदम

पारदर्शिता के साथ माननीय प्रधान मंत्री जी ने जो फाउंडेशन रखी है, जो मार्गदर्शन दिया है, उसी के माध्यम से अभी करीब-करीब डेढ़ लाख और लोगों को रोजगार दिया जा रहा है।

MR. CHAIRMAN: Second supplementary, Dr. Laxmikant Bajpayee.

डा. लक्ष्मीकान्त बाजपेयी: माननीय सभापति जी, मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि माननीय प्रधान मंत्री जी ने देश में रेलवे स्टेशनों के सुधार के लिए वर्चुअली शिलान्यास किया था, जिसमें मेरठ रेलवे स्टेशन भी है। इस वक्त मेरठ रेलवे स्टेशन के सुधार कार्य की क्या स्थिति है, यह मैं माननीय मंत्री जी से आपके माध्यम से जानना चाहता हूँ।

MR. CHAIRMAN: Hon. Minister.

श्री अश्विनी वैष्णव: माननीय सभापति महोदय, मेरठ इतिहास में एक ऐसा स्थान रखता है, जो कि हमारे पहले स्वतंत्रता संग्राम से जुड़ा हुआ है। जिस तरह का मेरठ का इतिहास है, उसके हिसाब से स्टेशन बने, इस कल्पना के साथ स्टेशन का डिजाइन बनाया गया था। उसका जो पहला डिजाइन बना, वह एक बहुत मॉडर्न तरीके का डिजाइन था, जिसमें इतिहास को रिफ्लेक्ट नहीं किया जा रहा था। इसीलिए, मैं माननीय सांसद, डा. लक्ष्मीकान्त बाजपेयी जी, जो कि हमारे वरिष्ठ साथी हैं और हम सबको बहुत गाइडेंस देते हैं, इनसे मैंने पर्सनली रिक्वेस्ट किया कि आप मेरठ के सभी वरिष्ठ नागरिकों तथा समाज के और भी जितने वरिष्ठ लोग हैं, उन सबके साथ मिलकर बैठिए और इस विषय पर उनकी राय लीजिए कि क्या हम मेरठ के स्वतंत्रता आंदोलन की झलक मेरठ स्टेशन में दे सकते हैं? जब वहाँ रिकंस्ट्रक्शन हो रहा है और उसमें इतनी बड़ी इन्वेस्टमेंट हो रही है, तो उसमें अगले 50, 60, 100 साल के लिए एक विज़न होना चाहिए। उसके लिए मैं माननीय सांसद, बाजपेयी जी को धन्यवाद देना चाहूँगा कि आपने बहुत इनिशिएटिव लिया। आपने सभी को बुलाया, सभी को जोड़ा और सबको जोड़ने के बाद आपने एक नया डिजाइन दिया है और उस नए डिजाइन के हिसाब से अभी वहाँ काम चल रहा है।

माननीय सभापति महोदय, जैसा कि मैंने पहले भी कहा कि जब ट्रैफिक चलता है, तब उस ऑनगोइंग ट्रैफिक में कंस्ट्रक्शन काम में बहुत सावधानियाँ बरतनी पड़ती हैं, जैसा कि अभी चंडीगढ़ का विषय भी आया था। हालाँकि चालू ट्रैफिक में बहुत ही केयरफुली और बहुत ही सेफ्टी का ध्यान रखकर काम करना होता है, फिर भी वहाँ काम बहुत तेजी से हो रहा है। दुनिया में ऐसे कई बड़े examples हैं। मान लीजिए, जर्मनी में बर्लिन एक example है, तो वहाँ पर करीब-करीब 8 या 10 वर्षों में टोटल रिकंस्ट्रक्शन हुआ। यहाँ पर बहुत ही तेजी से सब जगह काम हो रहा है। Despite the traffic being on, despite the continuing traffic, with all proper safety measures, we are moving at a very fast pace.

MR. CHAIRMAN: Third supplementary, Shri Birendra Prasad Baishya.

SHRI BIRENDRA PRASAD BAISHYA: Sir, through you, I would like to compliment the hon. Minister because in the political history of India, this is for the first time that the

Contents Page

North-Eastern region of country has been fully connected by railways. Sir, it is for the first time that Rajdhani Train is running from Delhi to Aizawl. Now, all the eight Northeastern Region States are well connected with the Railways. Sir, for better development of the Railway, Zonal Railways plays a very important role. And, in your written reply, you have stated in which zone, you are getting the financial benefit. I am not sure! Sir, my question is very simple. Our hon. Prime Minister has given priority to the Northeastern region. Is the hon. Minister considering, for better railway connectivity and better railway development, to create a separate Railway Zone with North Eastern State?

श्री अश्विनी वैष्णवः माननीय सभापति महोदय, नॉर्थ ईस्टर्न स्टेट्स में जितना ध्यान माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी ने दिया है, वैसा ध्यान इतिहास में कभी भी नॉर्थ ईस्टर्न स्टेट्स को नहीं दिया गया। माननीय प्रधानमंत्री जी स्वयं नॉर्थ ईस्ट इतनी बार गए हैं। चाहे रेलवे कनेक्टिविटी हो, चाहे टेलीकॉम कनेक्टिविटी हो, एयर कनेक्टिविटी हो या हाईवे कनेक्टिविटी, हर एक एस्पेक्ट पर personally फोकस करते हुए माननीय प्रधानमंत्री जी ने नॉर्थ ईस्टर्न स्टेट्स के लिए लगातार बजट भी बढ़ाया है और काम का review भी किया है।

अगर हम नॉर्थ ईस्टर्न स्टेट्स की बात करें, तो इस समय रिकॉर्ड बजट 11,486 करोड़ रुपये का है, जो कि यूपीए समय में मात्र 2,000 करोड़ रुपये हुआ करता था। अब काम में भी बहुत तेज़ी आई है। भले ही बहुत challenging terrain है, लेकिन इसके बावजूद बहुत detail में जाकर कार्य किया जा रहा है। खासकर जो हिमालयन जियोलॉजी है - हिमालयन माउंटेंस बहुत ही young mountains हैं - यहाँ डिज़ाइन और निर्माण करना अपने आप में एक बहुत complex exercise होती है। वहां rock formation कम है और rock formation और sand से बीच में जो स्टेज होती है, वह formation ज़्यादा है। बहुत सी जगहों पर steep valleys हैं, बहुत जगह टनल्स बनती हैं, पिछले ग्यारह वर्षों में रिकॉर्ड संख्या में tunnels बनाई गई हैं। कुल मिलाकर नॉर्थ ईस्टर्न स्टेट्स के लिए बड़ा फोकस, बड़ा बजट और तेज़ी से कार्य किया जा रहा है। जैसा कि माननीय सांसद महोदय ने अभी कहा कि आइजोल तक ट्रेन सेवा शुरू हो गई है। हाल ही में माननीय मुख्यमंत्री जी भी आए थे। उन्होंने बताया कि आइजोल तक रेलवे कनेक्टिविटी शुरू होने के बाद वहाँ सीमेंट और अन्य कई material की cost में कमी आई है। अब यात्री बहुत आसानी से गुवाहाटी, दिल्ली, कोलकाता और देश के अन्य भागों से जुड़ पा रहे हैं। इसका बहुत positive benefit है। वास्तव में माननीय प्रधानमंत्री जी ने जो नॉर्थ ईस्टर्न स्टेट्स पर फोकस किया था, उसका benefit अब मिल रहा है।

जहाँ तक नॉर्थ ईस्टर्न स्टेट्स के लिए रेलवे ज़ोन की बात है, वहाँ already दो ज़ोन functional हैं। एक ज़ोन specifically construction activities के लिए focused है और दूसरा ज़ोन overall रेलवे के सभी काम पर focused है। इस प्रकार नॉर्थ ईस्ट में already दो रेलवे ज़ोन functional हैं।

Contents Page

MR. CHAIRMAN: Fourth supplementary, Dr. Ashok Kumar Mittal.

डा . अशोक कुमार मित्तलः सभापति महोदय, आपने मुझे रेलवे के विषय में प्रश्न पूछने का अवसर दिया, इसके लिए धन्यवाद। जैसा कि अभी रेलवे के रेवेन्यू और ऑपरेटिंग प्रॉफिट की चर्चा हो रही है, तो मुझे यह जानकर खुशी है कि रेलवे का रेवेन्यू बढ़ा है और ऑपरेटिंग रेशियो में भी सुधार हुआ है। लेकिन इसके बावजूद बहुत ही minimal सरप्लस दिखाई देता है, जो तकरीबन दो हजार करोड़ रुपये के आसपास है।

मैं माननीय मंत्री महोदय से जानना चाहूँगा कि यह जो सरप्लस बढ़ा है, क्या इसका कारण senior citizen को दी जाने वाली रियायतों को बंद किया जाना है, या इसके पीछे कोई अन्य कारण है? इसके साथ ही, जब सरप्लस बढ़ गया है, तो वरिष्ठ नागरिकों को दी जाने वाली रियायतें अब तक दोबारा क्यों शुरू नहीं की गईं? और क्या इन रियायतों को पुनः प्रारंभ करने के लिए कोई समय-सीमा निर्धारित की गई है?

श्री अश्विनी वैष्णवः सभापति महोदय, जो रेवेन्यू सरप्लस आया है, वह बहुत ही मामूली है। उसका सबसे बड़ा रीज़न ऑपरेशन्स में efficiency लाना है। उसमें इलैक्ट्रिफिकेशन के कारण एनर्जी की कॉस्ट कम हुई है, वह बहुत बड़ा कंट्रीब्यूशन है। उससे एनर्जी की कॉस्ट में साढ़े पांच हजार करोड़ रुपये की सेविंग हुई है। जो डीज़ल से इलैक्ट्रिकल की तरफ शिफ्ट हुए हैं और उसके कारण मेंटिनेंस की प्रैक्टिस सुधरी है। उसके कारण freight करीब 400 मिलियन टन के आस-पास बढ़ा है। इसके साथ ही आज जो पैसेंजर्स को सबसिडी दी जाती है, वह करीब 60 हजार करोड़ रुपये की है और वह सभी पैसेंजर्स को मिल रही है। अगर हम compare करें, तो जो हमारे पड़ोसी देश हैं, अगर मैं विकसित देशों से compare करूंगा, तो उनके comparison में हमारा फेयर बहुत ही कम है। अभी हाल ही में दावोस वर्ल्ड इकोनॉमिक फोरम में जाने का मौका मिला था। वहां मैं दावोस से ज्यूरिख ट्रेन से वापस आया, तो वह 'वन्दे भारत' के comparison की ट्रेन है। उसमें वन्दे भारत जैसी फैसिलिटीज़ हैं और जो क्वालिटी है, तो यह हो सकता है कि वन्दे भारत ट्रेन उससे ऊपर ही हो। कहीं पर भी वह कम नहीं है। 'वन्दे भारत' ट्रेन बहुत अच्छी क्वालिटी की बनी है, उसी के बराबर की ट्रेन है।

सर, दावोस से ज्यूरिख का किराया 20 गुना अधिक था। अगर हम अपने पड़ोसी देशों पाकिस्तान और बांग्लादेश से compare करें, तो उससे भी कम किराया भारत का है, जबकि facilities बहुत अच्छी हैं। आज यात्रियों के ट्रैवल करने की करीब 100 रुपये कॉस्ट आती है, तो उसमें मात्र 55 रुपये का टिकट लिया जाता है। उसमें 45 परसेंट की सबसिडी आज भी सभी पैसेंजर्स को दी जा रही है।

MR. CHAIRMAN: Fifth supplementary, Shri A.A. Rahim.

SHRI A. A. RAHIM: Sir, I am asking this question for the benefit of common passengers. The hon. Minister, Ashwini Vaishnawji, stated in the Lok Sabha on 11th December 2024 that a fee is deducted from passengers even if their reserved tickets

Contents Page

are cancelled automatically after chart preparation. This is causing an unnecessary financial burden on passengers. My specific question is: How much revenue has Indian Railways earned through such deductions in the last five years, and is the Government ready to revoke them?

MR. CHAIRMAN: Hon. Minister.

SHRI ASHWINI VAISHNAW: Hon. Chairman, Sir, in the transportation sector, it is crucial to ensure fair distribution of seats, as it caters to a large number of people, especially middle-class and low-income families. We want to make sure every berth and seat is available to as many people as possible, so that everyone gets a chance to travel at an affordable price, which is what the Indian Railways offers. That is why it is a conscious decision to deduct a certain amount if someone cancels a confirmed ticket. We have seen in the past that some people try to block seats, resell them, and cancel them if they do not sell. We want genuine passengers to book tickets and benefit from affordable travel. These provisions are not new; they have been in place for 50-60-70 years and are common in every transport sector.

MR. CHAIRMAN: Now, Question No. 79.

Performance of PM Gati Shakti

*79. SHRI DIGVIJAYA SINGH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the data on number of Public-Private Partnership (PPP) proposals received, number of proposals approved and the value of investment mobilised, year-wise;

(b) given that a recent National e-Governance Division(NeGD) Report flags absence ofstandardised outcome of Key Performance Indicators (KPIs), whether outcome of KPIs have now been finalised, if so, the KPIs list and baselines;

(c) the list of social infrastructure projects (schools, hospitals, anganwadis) planned andexecuted using Gati Shakti layers, Ministry-wise and State-wise; and

Contents Page

(d) whether Government has identified specific projects that have exceeded their original timelines due to land acquisition and forest clearance hurdles, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JITIN PRASADA): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) and (b) The Public-Private Partnership (PPP) projects are being implemented by different Project Sponsoring Authorities at Central, State and Local Bodies level; data for all those PPP projects is not maintained centrally.

(c) and (d) Central Ministries and State/UTs are using PM GatiShakti National Master Plan (PMGS NMP) - a geospatial digital platform - for planning and execution of their respective infrastructure projects, including the social infrastructure projects such as schools, hospital, anganwadis etc. However, no centralised record of such planning and execution is being maintained.

Under the PMGS NMP, the initiative of District Master Plan (DMP) focuses on planning for the social infrastructure such as Hospital, Schools, Aanganwadi etc. The DMP initiative has been made accessible to all the 112 Aspirational Districts.

An institutional mechanism, i.e. Project Monitoring Group (PMG), has been set up for fast tracking the execution of large-scale infrastructure projects. PMG facilitates the monitoring of projects and assists in the resolution of regulatory issues, including land acquisition and forest clearance-related matters, through inter-ministerial and inter-state coordination mechanisms. However, PMG does not maintain data specifically attributing project delays due to these factors.

MR. CHAIRMAN: Shriman Digvijay Singh*ji* —first supplementary. Only a few seconds left.

SHRI DIGVIJAYA SINGH: Sir, the recent National E-Governance Division Report flags the absence of standardized outcome-based key performance indicators. Now, when the key performance indicators have not been decided, how are you going to monitor your projects under the PM Gati Shakti Yojana?

SHRI JITIN PRASADA: Through you, Sir, I would like to inform the esteemed Member that as for the report he is mentioning….

Contents Page

MR. CHAIRMAN: Question Hour is over.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part — I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials *]*

The House stands adjourned to meet at 2.00 p.m.

The House then adjourned for lunch at one of the clock.

The House re-assembled after lunch at two of the clock,

MR. DEPUTY CHAIRMAN *in the Chair.*

PRIVATE MEMBERS' BILLS

MR. DEPUTY CHAIRMAN: Private Members' Business. Bills for introduction. ...(*Interruptions*)...

SHRI JAIRAM RAMESH (Karnataka): Sir, since 1952, 2,495 Private Members' Bills have been introduced in the Rajya Sabha. Out of this, only 340 have been discussed, which means only 1 out of every 8 Bills gets discussed. Only 5 Bills have been passed. I request you, kindly review the situation because we are going through ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Nothing is going on record now, please. Now, Private Members' Business.

MR. DEPUTY CHAIRMAN: Bills to be introduced. First, the Right to Free Cancer Treatment Bill, 2024. Shri Sanjay Singh to move for leave to introduce the Bill; not present. I cannot help this. Members give notice to introduce a Bill, but they are not present. So, you all have to help us.

श्री जावेद अली खान (उत्तर प्रदेश): सर, ...(**व्यवधान**)... इसको Friday की बजाए ...(**व्यवधान**)...

†**جناب جاوید علی خان:** سر، ...(مداخلت)... اس کو فرائڈے کی بجائے...(مداخلت)...

† Transliteration in Urdu script.

श्री उपसभापतिः वह Rule भी आप लोग ही change कर सकते हैं, Chair नहीं कर सकती। Now, the Cybercrime (Prevention and Protection) Bill, 2024. Shri Samirul Islam; not present. तो माननीय जयराम जी, please see the gravity.

श्री जयराम रमेशः सर, यह मुझ पर क्यों डाल रहे हैं? ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Since you have raised the issue, आपने issue raise किया, तो मैं आपको ही बताऊं कि माननीय सदस्य Private Members' Bills को लेकर कितने गम्भीर हैं! Now, the Bharatiya Nyaya Sanhita (Amendment) Bill, 2024. Shri Haris Beeran to move for leave to introduce the Bill.

The Bharatiya Nyaya Sanhita (Amendment) Bill, 2024

SHRI HARIS BEERAN (Kerala): Sir, I move for leave to introduce a Bill to amend the Bharatiya Nyaya Sanhita, 2023.

The question was put and the motion was adopted.

SHRI HARIS BEERAN: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now, the Constitution (Amendment) Bill, 2024 (amendment of articles 243D and 243T). Shri Haris Beeran to move for leave to introduce the Bill.

The Constitution (Amendment) Bill, 2024 (*amendment of articles 243D and 243T*)

SHRI HARIS BEERAN (Kerala): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI HARIS BEERAN: Sir, I introduce the Bill.

श्री घनश्याम तिवाड़ी (राजस्थान): सर, अगर आप 'yes' भी नहीं सुनेंगे, 'no' भी नहीं सुनेंगे, तो क्या निर्णय करेंगे? ...(**व्यवधान**)...

श्री उपसभापतिः इसीलिए मैंने आप सबसे दोबारा अपील की।

MR. DEPUTY CHAIRMAN: Now, the Census (Amendment) Bill, 2025 - Shri Haris Beeran.

Contents Page

The Census (Amendment) Bill, 2025

SHRI HARIS BEERAN (Kerala): Sir, I move for leave to introduce a Bill further to amend the Census Act, 1948.

The question was put and the motion was adopted.

SHRI HARIS BEERAN: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now, the Bharatiya Nyaya Sanhita (Amendment) Bill, 2024 - Shri Prakash Chik Baraik; not present. Next, the Airline Passengers' Rights Bill, 2024 - Shrimati Priyanka Chaturvedi.

The Airline Passengers' Rights Bill, 2024

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I move for leave to introduce a Bill to define, extend, and protect the rights of individuals availing air carrier services and to prevent their exploitation in terms of air fares, basic amenities, and unjust profits for air service providers and ensure due compensation in case of undue delays, loss or damage of luggage etc. so as to make air travel more affordable, convenient and transparent and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRIMATI PRIYANKA CHATURVEDI: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now, the Employees' Wellbeing Bill, 2025- Shrimati Priyanka Chaturvedi.

The Employees' Wellbeing Bill, 2025

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I move for leave to introduce a Bill to promote wellbeing of full-time, temporary, and contractual employees in their workplace by limiting working hours, fixing leaves, addressing mental health concerns, and ensuring appropriate compensation and for matters connected therewith and incidental thereto.

The question was put and the motion was adopted.

SHRIMATI PRIYANKA CHATURVEDI: Sir, I introduce the Bill.

Contents Page

MR. DEPUTY CHAIRMAN: Now, the Regulation of Animal Breeding Bill, 2025 - Shrimati Priyanka Chaturvedi.

The Regulation of Animal Breeding Bill, 2025

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I move for leave to introduce a Bill to provide for regulation of animal breeders and owners and to prohibit the inbreeding and cross-breeding of non-indigenous domestic and pet animals in the country and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRIMATI PRIYANKA CHATURVEDI: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now, the National Commission for Fishermen (Welfare and Support) Bill, 2025- Shri Masthan Rao Yadav Beedha.

The National Commission for Fishermen (Welfare and Support) Bill, 2025

SHRI MASTHAN RAO YADAV BEEDHA (Andhra Pradesh): Sir, I move for leave to introduce a Bill to provide for the constitution of a National Commission for the Welfare and Support of Fishermen and for the promotion and development of the Fisheries industry, ensuring the welfare of fishermen and the fish cultivators, workers etc. engaged in the industry and encouraging exports associated with it, and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI MASTHAN RAO YADAV BEEDHA: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now, the Representation of the People (Amendment) Bill, 2025 (amendment of section 2 and insertion of new Chapter VIIB) - Shri Sant Balbir Singh.

The Representation of the People (Amendment) Bill, 2025 (*amendment of section 2 and insertion of new Chapter VIIB*)

श्री संत बलबीर सिंह (पंजाब): महोदय, मैं प्रस्ताव करता हूँ कि लोक प्रतिनिधित्व अधिनियम, 1951 का और संशोधन करने के लिए विधेयक को पुर:स्थापित करने की अनुमति दी जाए।

The question was put and the motion was adopted.

Contents Page

श्री संत बलबीर सिंह: महोदय, मैं विधेयक को पुरःस्थापित करता हूँ।

MR. DEPUTY CHAIRMAN: The Disaster Management (Amendment) Bill, 2025- Shri Jose K. Mani; not present. The Environment (Protection) Amendment Bill, 2025- Shri A. A. Rahim.

The Environment (Protection) Amendment Bill, 2025

SHRI A. A. RAHIM (Kerala): Sir, I move for leave to introduce a Bill further to amend the Environment (Protection) Act, 1986.

The question was put and the motion was adopted.

SHRI A. A. RAHIM: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: The Educational Consultancies Regulation Bill, 2025 - Shri A. A. Rahim.

The Educational Consultancies Regulation Bill, 2025

SHRI A. A. RAHIM (Kerala): Sir, I move for leave to introduce a Bill to provide for a regulatory regime to oversee and ensure quality and ethical practices of educational consultancies in the country and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI A. A. RAHIM: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: The Right to Disconnect Bill, 2025 — Shri A. A. Rahim.

The Right to Disconnect Bill, 2025

SHRI A. A. RAHIM (Kerala): Sir, I move for leave to introduce a Bill to provide employees with the right to disconnect from work-related communications outside working hours by establishing comprehensive framework for work-life balance to protect the mental health and well-being of employee, and to ensure equitable labour practices in the digital age and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI A. A. RAHIM: Sir, I introduce the Bill.

Contents Page

MR. DEPUTY CHAIRMAN: The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2025 — Prof. Manoj Kumar Jha.

The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2025

PROF. MANOJ KUMAR JHA (Bihar): Sir, I move for leave to introduce a Bill further to amend the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.

The question was put and the motion was adopted.

PROF. MANOJ KUMAR JHA: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: The Constitution (Amendment) Bill, 2025 (insertion of new article 21B and amendment of article 51A) - Shri Yerram Venkata Subba Reddy; not present. The Climate Resilient Agriculture and Farmers Protection Bill, 2025- Shrimati Renuka Chowdhury; not present. The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Bill, 2025 - Shrimati Renuka Chowdhury; not present. The Small Claims Court Bill, 2025, Shri Sanjay Seth.

The Small Claims Court Bill, 2025

SHRI SANJAY SETH (Uttar Pradesh): Sir, I move for leave to introduce a Bill to provide for the establishment of Small Claims Courts across India to ensure speedy, cost-effective, and simplified resolution of minor civil disputes, and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI SANJAY SETH: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: The Persons with Rare and Life-Threatening Diseases (Financial Support and Medical Entitlement) Bill, 2025, Shri Sanjay Seth.

The Persons with Rare and Life-Threatening Diseases (Financial Support and Medical Entitlement) Bill, 2025

SHRI SANJAY SETH (Uttar Pradesh): Sir, I move for leave to introduce a Bill to provide for the identification, free medical treatment, and financial assistance and

Contents Page

support to persons suffering from rare and life-threatening diseases, for the establishment of a statutory Treatment of Rare and Life-threatening Diseases Fund and to provide for its governance structure, and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI SANJAY SETH: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: The Clinical Establishments (Registration and Regulation) Amendment Bill, 2025, Shri Sanjay Seth.

The Clinical Establishments (Registration and Regulation) Amendment Bill, 2025

SHRI SANJAY SETH (Uttar Pradesh): Sir, I move for leave to introduce a Bill to amend the Clinical Establishments (Registration and Regulation) Act, 2010.

The question was put and the motion was adopted.

SHRI SANJAY SETH: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now, the Kisan Jeevan Suraksha Evam Durghatna Pratipurti Vidheyak, 2025, Shri Satnam Singh Sandhu.

The *Kisan Jeevan Suraksha Evam Durghatna Pratipurti Vidheyak,* 2025

श्री सतनाम सिंह संधू (नामनिर्देशित): महोदय, मैं प्रस्ताव करता हूं कि कृषि कार्यकलापों के दौरान किसानों और कृषि श्रमिकों का अनिवार्य रूप से बीमा करने, मृत्यु या दिव्यांगता के लिए प्रतिपूर्ति और डिजिटल उपकरणों, सुरक्षा प्रोत्साहनों और सार्वजनिक-निजी भागीदारी का लाभ उठाने तथा उससे संबंधित या उसके आनुषंगिक विषयों का उपबंध करने के लिए विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

The question was put and the motion was adopted.

SHRI SATNAM SINGH SANDHU: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: The Pravasi Bharatiya Kaushal Evam Pratibha Prerak Vidheyak, 2025, Shri Satnam Singh Sandhu.

Contents Page

The *Pravasi Bharatiya Kaushal Evam Pratibha Prerak Vidheyak*, 2025

श्री सतनाम सिंह संधू (नामनिर्देशित): महोदय, मैं प्रस्ताव करता हूं कि राष्ट्र विकास के लिए प्रवासी भारतीयों के कौशल, प्रतिभा और संसाधनों के संघटन, ज्ञान के आदान-प्रदान, निवेश और नवाचार को बढ़ावा देने के लिए एक सांविधिक प्राधिकरण की स्थापना और तत्संसक्त अथवा उसके आनुषंगिक विषयों का उपबंध करने के लिए विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

The question was put and the motion was adopted.

SHRI SATNAM SINGH SANDHU: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: The National Ranking and Accreditation Authority for Higher Educational Institutions Bill, 2025, Shri Satnam Singh Sandhu.

The National Ranking and Accreditation Authority for Higher Educational Institutions Bill, 2025

SHRI SATNAM SINGH SANDHU (Nominated): Sir, I move for leave to introduce a Bill to provide for the establishment of a statutory authority for ranking and accreditation of higher educational institutions in the country, ensuring transparency, excellence, and alignment with national and global standards, and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI SATNAM SINGH SANDHU: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: The National Commission for Women (Amendment) Bill, 2025, Ms. Swati Maliwal.

The National Commission for Women (Amendment) Bill, 2025

MS. SWATI MALIWAL (National Capital Territory of Delhi): Sir, I move for leave to introduce a Bill further to amend the National Commission for Women Act, 1990, to strengthen the resources and autonomy of the National Commission for Women so that it functions as powerful women's rights body and works effectively...

MR. DEPUTY CHAIRMAN: No discussion on the Bill, please.

MS. SWATI MALIWAL: Sir, you just allowed my colleague. Let me introduce, Sir.

Contents Page

MR. DEPUTY CHAIRMAN: No, no. They read the Bill title only.

MS. SWATI MALIWAL: Sir, my colleague just introduced. Let me at least introduce.

MR. DEPUTY CHAIRMAN: They have introduced only. Are you reading the title or speaking on the Bill?

MS. SWATI MALIWAL: Sir, I am not speaking on the Bill. I am just explaining what it will do.

MR. DEPUTY CHAIRMAN: Then, read the title.

Sir, you allowed Madam Priyanka. She also introduced the Bill.

MR. DEPUTY CHAIRMAN: Yes, you introduce the Bill.

MS. SWATI MALIWAL: Sir, I move for leave to introduce a Bill further to amend the National Commission for Women Act, 1990.

The question was put and the motion was adopted.

MS. SWATI MALIWAL: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: The Food Safety and Standards (Amendment) Bill, 2026. Ms. Swati Maliwal.

The Food Safety and Standards (Amendment) Bill, 2026

MS. SWATI MALIWAL (National Capital Territory of Delhi): Sir, with your permission, I rise to seek leave to introduce a Bill further to amend the Food Safety and Standards Act, 2006 to provide for mandatory front-of-pack nutrition labelling, stricter regulation for misleading food advertisements, action on celebrities promoting these harmful products and enhanced penalties for violations.

MR. DEPUTY CHAIRMAN: Please introduce the Bill.

MS. SWATI MALIWAL: Sir, I move for leave to introduce a Bill further to amend the Food Safety and Standards Act, 2006.

The question was put and the motion was adopted.

MS. SWATI MALIWAL: Sir, I introduce the Bill.

Contents Page

MR. DEPUTY CHAIRMAN: The Commission for Air Quality Management in National Capital Region and Adjoining Areas (Amendment) Bill, 2026. Ms. Swati Maliwal.

The Commission for Air Quality Management in National Capital Region and Adjoining Areas (Amendment) Bill, 2026

MS. SWATI MALIWAL (National Capital Territory of Delhi): Sir, with your permission, I rise to seek leave to introduce a Bill to amend the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021 to strengthen the autonomy, enforcement powers, resources and functioning of the Commission, so that it can work effectively across States to reduce air pollution.

MR. DEPUTY CHAIRMAN: Please introduce the Bill.

MS. SWATI MALIWAL: Sir, I move for leave to introduce a Bill to amend the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021.

The question was put and the motion was adopted.

MS. SWATI MALIWAL: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: The Bharatiya Nyaya Sanhita (Amendment) Bill, 2026. Shrimati Jebi Mather Hisham. Not present. The Kolhapuri Leather Craft (Preservation and Livelihood Security) Bill, 2026. Shri Dhananjay Bhimrao Mahadik. Not present. The Online Matrimonial and Dating Services (Promotion and Regulation) Bill, 2026. Dr. Fauzia Khan.

The Online Matrimonial and Dating Services (Promotion and Regulation) Bill, 2026

DR. FAUZIA KHAN (Maharashtra): Sir, I move for leave to introduce a Bill to provide for the prohibition of casual online dating services that promote transient and superficial relationships, while promoting and regulating serious matrimonial services aligned with cultural and familial ethos of the country; to protect users, particularly women and youth, from exploitation, harassment and social harms; to preserve family structures and national social fabric, and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

DR. FAUZIA KHAN: Sir, I introduce the Bill.

Contents Page

MR. DEPUTY CHAIRMAN: The Medical Gases (Quality, Safety and Regulation) Bill, 2026. Dr. Ajeet Madhavrao Gopchade.

The Medical Gases (Quality, Safety and Regulation) Bill, 2026

DR. AJEET MADHAVRAO GOPCHADE (Maharashtra): Sir, I move for leave to introduce a Bill to provide for the establishment of a National Authority and State Authorities for regulating quality standards, licensing, inspection, current good manufacturing practices compliance, and safe manufacture, storage, distribution, and use of medical gases, and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

DR. AJEET MADHAVRAO GOPCHADE: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: The Delivery Platforms (Verification of Antecedents of Delivery Personnel) Bill, 2026 -- Dr. Ajeet Madhavrao Gopchade.

The Delivery Platforms (Verification of Antecedents of Delivery Personnel) Bill, 2026

DR. AJEET MADHAVRAO GOPCHADE (Maharashtra): Sir, I move for leave to introduce a Bill to provide for mandatory verification of antecedents of every delivery personnel employed by delivery platforms or other employers to ensure safety of consumers, maintenance of a mandatory register of delivery personnel, and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

DR. AJEET MADHAVRAO GOPCHADE: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: The Artificial Intelligence (Human Health and Medical Education) Regulation Bill, 2026 -- Dr. Ajeet Madhavrao Gopchade.

The Artificial Intelligence (Human Health and Medical Education) Regulation Bill, 2026

DR. AJEET MADHAVRAO GOPCHADE (Maharashtra): Sir, I move for leave to introduce a Bill to provide for a comprehensive, scientific and patient-centric statutory framework for the ethical, safe and disciplined use of Artificial Intelligence in human health, clinical research and medical education; to enable Government and private hospitals, research institutions and medical colleges to utilise Artificial

Contents Page

Intelligence to enhance patient care, prescription safety, clinical trials, drug discovery and medical education under strict human oversight; to ensure patient safety, data protection, accountability and transparency; to establish a statutory regulatory authority for the purpose and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

DR. AJEET MADHAVRAO GOPCHADE: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: The Constitution (Amendment) Bill, 2026 (amendment of articles 15, 16, 124, 217, 224 and Seventh Schedule and substitution of article 130) — Shri P. Wilson.

The Constitution (Amendment) Bill, 2026 (*amendment of articles 15, 16, 124, 217, 224 and seventh schedule and substitution of article 130*)

SHRI P. WILSON (Tamil Nadu): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI P. WILSON: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: The Virtual Court Proceedings Bill, 2026 — Shri P. Wilson.

The Virtual Court Proceedings Bill, 2026

SHRI P. WILSON (Tamil Nadu): Sir, I move for leave to introduce a Bill to provide for proceedings of all Courts, Tribunals and Commissions to be held virtually in order to facilitate efficient and timely judicial proceedings, mitigate delays, reduce costs and increase convenience for all parties involved and for matters connected therewith and incidental thereto.

The question was put and the motion was adopted.

SHRI P. WILSON: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: The Temple Autonomy, Governance and Cultural Heritage Management Bill, 2026 — Shri Sujeet Kumar.

Contents Page

The Temple Autonomy, Governance and Cultural Heritage Management Bill, 2026

SHRI SUJEET KUMAR (Odisha): Sir, move for leave to introduce a Bill to give effect to the constitutional guarantee of religious autonomy under articles 25 and 26 of the Constitution of India by providing a national framework for autonomous, transparent, community-led and professionally governed management of Hindu temples and religious endowments; to ensure protection of India's temple heritage, rituals and traditions; to secure financial integrity and optimal utilization of temple assets for religious and community welfare purposes; and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI SUJEET KUMAR: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: The Advanced Medical Response Infrastructure and Training Bill, 2026 -- Shri Sujeet Kumar to move for leave to introduce the Bill.

The Advanced Medical Response Infrastructure and Training Bill, 2026

SHRI SUJEET KUMAR (Odisha): Sir, I move for leave to introduce a Bill to recognize emergency survival during the Golden Hour as a public health right intrinsically linked to the right to life; to establish a decentralized national emergency survival ecosystem through mandatory public access defibrillation, universal life-support education, digital integration of emergency response assets, legal protection for citizen responders, and coordinated institutional responsibility across public and private sectors; and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI SUJEET KUMAR: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: The Domestic Workers (Social Security and Welfare) Bill, 2026 -- Shri A. D. Singh to move for leave to introduce the Bill.

The Domestic Workers (Social Security and Welfare) Bill, 2026

SHRI A. D. SINGH (Bihar): Sir, I move for leave to introduce a Bill to provide for the social security, welfare, regulation of employment conditions, dignity of labour, and

Contents Page

protection of the rights of domestic workers; and to provide for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI A. D. SINGH: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: The Shakti Samman (Pay Parity for Women) Bill, 2026 -- Shri Kartikeya Sharma to move for leave to introduce the Bill.

The *Shakti Samman* (Pay Parity for Women) Bill, 2026

SHRI KARTIKEYA SHARMA (Haryana): Sir, I move for leave to introduce a Bill to enforce the fundamental right of women to equal pay for work of equal value; to prescribe objective standards for job evaluation to eliminate gender bias in remuneration; to establish the National Authority for Pay Parity of Women with distinct investigative and adjudicatory powers; to prohibit systemic wage discrimination and non-transparent pay practices; and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI KARTIKEYA SHARMA: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: The Critical Infrastructure (Resilience, Protection and Accountability) Bill, 2026 -- Shri Kartikeya Sharma to move for leave to introduce the Bill.

The Critical Infrastructure (Resilience, Protection and Accountability) Bill, 2026

SHRI KARTIKEYA SHARMA (Haryana): Sir, I move for leave to introduce a Bill to provide for the identification, designation, and protection of critical infrastructure of strategic importance; to establish a framework for its resilience through technological integration; to impose strict liability and accountability on parties responsible for failure of, or loss of lives due to defects in the critical infrastructure; and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI KARTIKEYA SHARMA: Sir, I introduce the Bill.

Contents Page

MR. DEPUTY CHAIRMAN: So, introduction is over. Now, Bills for withdrawal. The Urban Areas (Development and Regulation) Bill, 2024. Dr. Bhim Singh to move for leave to withdraw the Urban Areas (Development and Regulation) Bill, 2024.

The Urban Areas (Development and Regulation) Bill, 2024

डा. भीम सिंह (बिहार): महोदय, मैं प्रस्ताव करता हूं कि देश में शहरी क्षेत्रों के विनियमन और विकास को सुनिश्चित करने के लिए शहरी क्षेत्र (विकास और विनियमन) समिति की स्थापना और तत्संसक्त या उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को वापस लेने की अनुमति दी जाए।

The question was put and the motion was adopted.

डा. भीम सिंह: महोदय, मैं विधेयक को वापस लेता हूँ।

MR. DEPUTY CHAIRMAN: Now, the second Bill for withdrawal. The Recognition of Legal Person Status of Rivers Bill, 2024 -- Shri Satnam Singh Sandhu to move for leave to withdraw the Recognition of Legal Person Status of Rivers Bill, 2024; not present.

Now, Private Members' Bills for consideration and passing.

Hon. Members, please. ...*(Interruptions)*... Further consideration of the Protection of Children from Sexual Offences (Amendment) Bill, 2024, moved by Dr. Fauzia Khan on 7th February, 2025. On 5th December, 2025, *Sushri* Swati Maliwal had not concluded her speech while participating in the discussion. I now call upon *Sushri* Swati Malwal to continue her speech. Sushri Swati Maliwal.

[$]The Protection of Children from Sexual Offences (Amendment) Bill, 2024

सुश्री स्वाति मालिवाल (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): सर, आज मैं इस सदन में किसी राजनैतिक मुद्दे पर नहीं, बल्कि देश की आधी आबादी, हमारी महिलाओं और बच्चियों की जिंदगी के सवाल पर बोलने के लिए खड़ी हुई हूँ। महिलाओं और बच्चियों की सुरक्षा कोई लग्ज़री नहीं है। यह आज के भारत की सबसे बुनियादी जरूरत है। मैं साफ कहना चाहती हूँ, महिलाओं और बच्चियों के खिलाफ अपराध पर हमारा आक्रोश इस बात पर निर्भर नहीं होना चाहिए कि किस राज्य में किसकी सरकार है। अगर देश के किसी भी कोने में किसी भी बेटी के साथ कुछ गलत होता है, तो वह सिर्फ उस राज्य की नहीं, बल्कि पूरे देश की बेटी है। आज एक लड़की जब स्कूल या कॉलेज जाती है, तो उसके माता-पिता दिन में कई बार फोन करते हैं कि बेटा, पहुँची या नहीं,

[$] Further consideration continued on a motion moved on the 7th February, 2025.

Contents Page

लोकेशन भेजो, ठीक तो हो। यह डर किसी भी माँ-बाप के मन में नहीं होना चाहिए। हमें ऐसा भारत बनाना है, जहाँ बेटी को आजादी मिले, निगरानी नहीं।

सर, एनसीआरबी के अनुसार भारत में हर दिन 90 से ज्यादा रेप के मामले दर्ज होते हैं। साल 2023 में 1,77,000 से ज्यादा क्राइम्स अगेंस्ट चिल्ड्रेन के केसेज़ रिपोर्ट हुए। सर, ये सिर्फ स्टैटिस्टिक्स नहीं हैं, ये हमारी बच्चियों और महिलाओं की चीखें हैं। यह सिर्फ दर्ज मामलों की बात है। सर, हम सब जानते हैं कि असल संख्या इससे कहीं ज्यादा है। सर, एक कड़वी सच्चाई यह भी है कि एक बार किसी लड़की के साथ कुछ लोग शोषण करते हैं और उसके बाद ज्यादातर मामलों में पूरा सिस्टम मिल कर उसके साथ शोषण करता है। 2018 में दिल्ली में एक आठ महीने की बच्ची के साथ बलात्कार हुआ था। आज 2026 है, अभी कुछ दिन पहले मैं उस लड़की से मिली। अब वह आठ साल की हो गई है, लेकिन उसको अभी तक न्याय नहीं मिला। सर, सोचिए, जिस घटना को वह याद भी नहीं कर सकती, उसी के लिए उसे सालों तक कोर्टों के चक्कर काटने पड़ेंगे। बार-बार गवाही होगी, बार-बार ट्रॉमा होगा। सर, आज देश में 3 लाख से ज्यादा पॉक्सो केसेज़ कोर्ट्स में पेंडिंग हैं। फास्ट ट्रैक कोर्ट्स आज भी हर जिले में नहीं हैं और जहाँ हैं, वहाँ भी फस्ट ट्रैक न्याय नहीं हो रहा है। सर, यह आठ महीने की बच्ची का केस भी तो फास्ट ट्रैक कोर्ट में ही चल रहा है। पुलिस जाँच में कमजोरी, फोरेंसिक लैब्स में सैंपल का सालों-साल पड़े-पड़े सड़ जाना, पीड़ित बच्चियों के लिए सपोर्ट सिस्टम सिर्फ कागजों पर होना, यही वजह है कि आज सिर्फ 14.3 परसेंट पॉक्सो मामलों में कन्विक्शन हो पा रहा है। सर, तारीख पर तारीख लड़की की कमर तोड़ देती है और वह सिस्टम के सामने हार मानने पर मजबूर हो जाती है। सर, यह किसी एक लड़की की हार नहीं होती, यह पूरे देश की हार होती है। इतना सख्त कानून और इतना कमजोर न्याय, यह देश कैसे स्वीकार कर सकता है! सर, 2018 में जब उस आठ महीने की बच्ची के साथ गलत हुआ था, मैं आमरण अनशन पर बैठी थी। मेरे अनशन के दसवें दिन पर छोटी बच्चियों के साथ जो रेप करते हैं, उनको फाँसी की सजा हो, ऐसा अध्यादेश सरकार ने पारित किया था। लेकिन सर, मैं आज यह सवाल पूछना चाहती हूँ कि कितने लोगों को फाँसी की सजा हुई? सच यह है कि इस देश में अपराधियों को डर नहीं लगता। उन्हें लगता है कि पैसे और रसूख के बल पर वे कभी भी बेल पर या पैरोल पर बाहर आ जाएँगे। सर, अगर सजा का डर ही नहीं होगा, तो अपराध कैसे रुकेंगे? Until there is certainty and swiftness of punishment, nothing can change in this country.

सर, सदियों से जीबी रोड हमारी संसद से सिर्फ तीन किलोमीटर की दूरी पर एग्जिस्ट कर रही है। यहाँ 90 ब्रॉथेल्स हैं और हर दिन यहाँ जो पाँच हजार महिलाएँ हैं, उनके साथ कई बार शोषण होता है। कई बार हमने यहाँ से अंडर-एज लड़कियाँ रेस्क्यू की हैं। सर, एक लड़की, जो 15 साल की थी, जब मैं उसको यहाँ रेस्क्यू करने गई, तो उसको तहखानों में छुपा रखा था। हमें उस बच्ची को उन तहखानों से बाहर निकालने में 4 से 5 घंटे लग गए।

सर, वह देखने में 32 से 33 साल की लग रही थी, परन्तु जब हमने उसका bone age test कराया, तो वह 14 साल की निकली। उसने हमें बताया कि वह जीबी रोड पर 9 साल की उम्र में बेची गई थी और हर दिन उसे Oxytocin के injections लगते थे, जिससे कि उसके body

Contents Page ↑

parts बड़े दिखें और हर दिन कई लोग उसके साथ शोषण करते थे। जब तक हम उस तक पहुंचे, तब तक she was suffering from several diseases. हमने उसको दिल्ली सरकार के shelter home में रखवाया, लेकिन वह वहां से भी कुछ दिनों के बाद गायब हो गई। हाई कोर्ट तक यह matter गया। हाई कोर्ट ने भी अपनी पूरी जान लगाई कि लड़की को वापस ढूँढ़ के ला सके, लेकिन वह लड़की नहीं मिली। आज भी मुझे नहीं पता कि वह लड़की कहां है, किस हालात में है और जिंदा है या नहीं है। आज देश में यह हाल है।

सर, अब तो गली-गली में जीबी रोड्स खुल गए हैं। ज्यादातर spas are fronts for prostitution rackets और ऐसे गलत spas धड़ल्ले से पूरे देश में खुले हुए हैं। मैंने कई spas में raid की है। जब मैं एक spa के अंदर घुसी, तो मैंने देखा कि वहां पर एक लड़की, जो कि 16 साल की थी और दिल्ली की स्टूडेंट थी, वह एक कमरे में थी। वहां पर दो आदमी थे और उसके साथ शोषण हो रहा था। हम उसको वहां से rescue करके लेकर आए। उसमें काफी सारी FIRs भी हुई हैं, काफी जांच भी हो रही है, but Sir, State Governments have to act on this issue. Spas have to be regulated in this country and cross-gender massage has to be banned across. Otherwise, कानून सिर्फ पेपर पर रह जाएंगे।

सर, मैंने 9 साल तक दिल्ली महिला आयोग में काम किया है। मैंने 8 महीने की बच्ची से लेकर, 90 साल की दादी तक के यौन शोषण के मामले देखे हैं, उनको handle किया है। इसमें एक बात बिल्कुल साफ़ है कि rape कपड़ों से नहीं होता, rape मानसिकता से होता है, कपड़े बहाने हैं, समस्या सोच है। सर, हम सबके घर में मां है, बहन है, पत्नी है और बेटी है। अगर आज हम किसी और की बेटी के साथ अन्याय देख कर चुप रह जाएं, तो कल बारी हमारे घरों की भी हो सकती है।

सर, 'महिला सुरक्षा' सिर्फ पुलिस या सरकार का काम नहीं है, बल्कि यह पूरे समाज की सामूहिक जिम्मेदारी है, इसलिए कानून जरूरी है, लेकिन उससे भी ज्यादा जरूरी है - उसका सख्त और honest तरीके से implementation. Number one, पुलिस के संसाधन बढ़ाए जाने चाहिए और जवाबदेही तय की जानी चाहिए। दूसरा, हर जिले में fast track courts होने ही चाहिए and they should work in a fast-track manner. तीसरा, हर जिले में आधुनिक forensic science laboratory होनी चाहिए। आज इन laboratories का हाल बहुत बुरा है और इन laboratories में samples सालों-साल सड़ते रह जाते हैं, 20-20 thousands की pendency होती है। अगर forensic samples टाइम पर मिलने लग जाएं, तो courts में सब कुछ fast track तरीके से होने के chances हैं। We have to focus on this. Fourth, Child Welfare Committees को संसाधन मिलने चाहिए। आज Child Welfare Committees सिर्फ कागज पर हैं और कुछ-कुछ districts में तो exist भी नहीं कर रही हैं। न तो उनके पास कोई staff है और न ही उनके पास कोई संसाधन है। We need to work on that.

सर, public prosecutors की संख्या और जवाबदेही, दोनों तय होनी चाहिए। हमने दिल्ली महिला आयोग में Rape Crisis Cell के under हर public prosecutor के साथ हमने staff दिया था और उसके चलते हमने लाखों लड़कियों को victim compensation दिलवाया, क्योंकि public prosecutor, एक अकेला इंसान, कितने cases handle करेगा? They also need

Contents Page

support, they also need our entire system to stand behind them so that they can fight for the cause of that girl.

सर, जो लोग गवाही देते हैं, उनकी सुरक्षा भी सुनिश्चित होनी चाहिए। Rape survivors के लिए rehabilitation law होनी चाहिए, so that their social, psychological, educational, skilling, livelihood needs are met. पुलिस स्टेशन से लेकर public spaces तक CCTV की coverage बढ़ानी चाहिए। सबसे ज्यादा जरूरी, किसी भी नेता या अधिकारी में से अगर कोई लापरवाही करे, तो उस पर सख्त से सख्त कार्यवाही होनी चाहिए।

सर, मैं 'निर्भया' की मां से मिली थी और मैं उनके संघर्ष को सलाम करती हूं। उन्होंने मुझे एक बात बोली थी, जो कभी -कभी मुझे सोने नहीं देती। उन्होंने मुझे यह बोला था कि कभी-कभी उन्हें लगता है कि अगर उनकी बेटी जीवित होती, तो हमारे देश में न्याय पाने की यह जो जिल्लत है, इसको वह कैसे सह पाती? क्योंकि सर, निर्भया तक से यह पूछा गया था कि तुम बस में क्यों गई, ऑटो में क्यों नहीं गई, तुम रात में क्यों गई, तुम दिन में क्यों नहीं गई, वह लड़का कौन था, क्या तुम्हारा बॉयफ्रेंड था? सर, ये सारे सवाल हमारे देश में लड़कियों से ही पूछे जाते हैं? सर, मुझे वह दिन देखना है, जब भारत में कोई निर्भया नहीं हो और मुझे वह दिन देखना है, जब भारत की हर बेटी बिना डर के आधी रात में घर लौट सके और उसके मां-बाप चैन की जिंदगी जी सकें। Thank you, so much, Sir.

SHRI JAIRAM RAMESH: Sir, we are discussing very serious, very sensitive and very important issues. However, there is a request from various Members of the House that they be allowed to go back to their States and Constituencies early today. So, I request that you take the sense of the House and have the House adjourned now instead of at 4.30 p.m.

श्री उपसभापति: माननीय संसदीय कार्य मंत्री।

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND THE MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJIJU): Sir, a request has come to me. I agree with the proposal of Jairam*ji* and you take the sense of the House. I hope the House agrees with that.

श्री उपसभापति: माननीय लीडर ऑफ दि हाउस।

सभा के नेता (श्री जगत प्रकाश नड्डा): ठीक है, सर।

श्री उपसभापति: माननीय सदस्यगण, आपकी सहमति से, the House stands adjourned to meet at 11 a.m. on Monday, the 9th February, 2026.

The House then adjourned at forty-six minutes past two of the clock till eleven of the clock on Monday, the 9th February, 2026.

Contents Page

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)